# Second Lok Sabha IX Session (16/11/1959 to 22/12/1959) LOK SABHA

## BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 16, 1959/Kartika 25, 1881 (Saka)

## No. 318

## 1. Starred Questions

Thirty-four Starred Questions (Nos. 1—34) were put down on the order paper out of which twenty-one were called. (Original notices of Starred Questions Nos. 2, 6, 10 and 29 were received in Hindi)

Noneteen Starred Questions (Nos. 1—12, 14—19 and 21) were orally answered and supplementary questions were asked on all of them. Replies to the remaining question (including Starred Questions Nos. 13 and 20 of which the questioners were absent) were laid on the Table.

# 2. Unstarred Questions

Fifty-three Unstarred Questions (Nos. 1—53) were put down on the order paper. Original notices of Unstarred Questions Nos. 33—36 were received in Hindi Replies to Unstarred Questions were laid on the Table.

## 3. Obituary References

The Speaker made references to the passing away of Shri Keshavrao Marutirao Jedhe, who was a sitting member of Lok Sabha, Dr. John Matthai, who was a member of the former Central Legislative Assembly, the Constituent Assembly of India and the Provisional Parliament, Syed Mohammad Ahmad Kazmi, who was a member of the former Central Legislative Assembly, the Constituent Assembly of India, the Provisional Parliament and First Lok Sabha and Rev. J. J. M. Nichols-Roy who was a member of the former Central Legislative Assembly and the Constituent Assembly of India.

Thereafter Members stood in silence for a minute as a mark of respect.

# 4. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

(i) Delay on the part of Chinese Government in releasing the Indian Policemen and returning the dead bodies of those killed by the Chinese troops in Ladakh on the 21st October, 1959.

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(ii) The killing and kidnapping of Indian Policemen in Ladakh by the Chinese troops on the 21st October, 1959 and continued occupation of the Indian territory by the Chinese in Ladakh and NEFA.

Notices
Swaru
Goray
Prakas
Kripa

by Sarvashri Mohan Swarup, Naravan Ganesh Goray, Khushwaqt Prakash Vir Shastri, Kamble, Kripalani, B. C. Naushir Bharucha, Atal Bihari Vajpayee, Asoka Mehta, S.A. Matin, Tridib Kumar Chau-dhuri, Braj Raj Singh, Auro-bindo Ghosal, Frank Anthony, G. K. Manay, D. A. Katti, Karsandas Parmar and J. M. Mohamed Imam and H.H. Maharaja Pratap Keshari Deo.

#### 5. Withdrawal of Members

Sarvashri S. M. Banerjee and Jagdish Awasthi withdrew from the House for the day in accordance with the direction of the Speaker.

# 6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of White Paper II containing Notes, Memoranda and letters exchanged between the Governments of India and China during September-November, 1959 and a note on the Historical Background of the Himalayan Frontier of India.
- (2) A copy of Notification No. G.S.R. 1205 dated the 31st October, 1959 under sub-section (3) of Section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, making certain amendments to the Public Premises (Eviction of Unauthorised Occupants) Rules, 1958.
- (3) A copy of the Sugar (Special Excise Duty) Ordinance, 1959 (No. 3 of 1959) promulgated by the President on the 25th October, 1959, under provisions of Article 123(2) (a) of the Constitution.
- (4) A copy of each of the following statements showing the action taken by the government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

(i) Supplementary Statement No. I . . Eighth Session, 1959.

(ii) Supplementary Statement No. VIII . Seventh Session, 1959.

(iii) Supplementary Statement No. XII . Sixth Session, 1958.

(iv) Supplementary Statement No. XIV . Fifth Session, 1958.

(v) Supplementary Statement No. XXIII . Fourth Session, 1958.

(vi) Supplementary Statement No. XXIII . Third Session, 1957.

(vii) Supplementary Statement No. XXIX . Second Session, 1957.

- (5) A copy of each of the following Notifications, under sub-section
   (6) of Section 3 of the Essential Commodities Act, 1955:—
  - (i) S.R.O. No. 1005 dated the 29th March, 1957; S.R.O. No. 1788 dated the 1st June, 1957; S.O. No. 337 dated the 29th March, 1958 and G.S.R. No. 800 dated the 13th September, 1958 making certain further amendments to the Cotton Control Order, 1955.
- (ii) S.R.O. No. 1386 dated the 4th May, 1957 making certain further amendment to the Cotton Textiles (Export Control) Order, 1949.
- (iii) S.R.O. No. 3334 dated the 19th October, 1957 making certain further amendments to the Cotton Textiles (Control) Order, 1948.
- (6) A copy of Notification No. G.S.R. 1039 dated the 12th September, 1959, under sub-section (3) of Section 48 of the Coffee Act, 1942 making certain further amendments to the Coffee Rules, 1955.
- (7) A copy of the Shipping Development Fund Committee (Execution of Contracts) Rules, 1959, published in Notification No. G.S.R. 1199 dated the 31st October, 1959, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.
- (8) A copy of each of the following papers:-
  - (i) Report of the Coir Enquiry Committee Parts I and II.
- (ii) Government Resolution No. 42-SSI (B)(5)/55 dated the 24th August, 1959.
  - (9) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:
    - (i) G.S.R. No. 1101 dated the 3rd October, 1959.
    - (ii) G.S.R. No. 1102 dated the 3rd October, 1959 making certain amendments to the Textile (Production by Powerloom) Control Order, 1956.
  - (iii) G.S.R. No. 1103 dated the 3rd October, 1959 making certain further amendments to the Cotton Textiles (Control) Order, 1948.
- (10) A copy of Statement showing action taken or proposed to be taken by the Government of India on the Conventions and Recommendations adopted by the International Labour Conference at its 41st (Maritime) Session held at Geneva in April-May, 1958.
- (11) A copy of each of the following Notifications under sub-section (4) of Section 38 of the Industrial Disputes Act, 1947, making certain further amendments to the Industrial Disputes (Central) Rules, 1957:—
  - (i) G.S.R. No. 1151 dated the 17th October, 1959.
- (ii) G.S.R. No. 1182 dated the 24th October, 1959.
  - \*(12) A copy of Notification No. G.S.R. 896 dated the 1st August, 1959 under sub-section (3) of Section 40 of the Displaced Persons

<sup>\*</sup>The notification was previously laid on the Table on the 14th August, 1959, and was re-laid under Rule 234(2) of the Rules of Procedure.

(Compensation and Rehab litation) Act, 1954 making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955

(13) A copy of Notification No. G.S.R. 1089 dated the 26th September, 1959 under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

## 7. President's Assent to Bills

- (i) Secretary laid on the Table the following Bills passed by the Houses of Parliament during the last Session and assented to by the President since the last report made to the House on the 12th September, 1959:—
  - (1) The Kerala Appropriation Bill, 1959.
  - (2) The Appropriation (No. 7) Bill, 1959.
  - (3) The Criminal Law (Amendment) Bill, 1959.
  - (4) The Travancore-Cochin Vehicles Taxation (Amendment and Validation) Bill, 1959.
- (fi) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the last Session and assented to by the President since the last report made to the House on the 12th September, 1959:—
  - (1) The State Bank of India (Amendment) Bill, 1959.
  - (2) The Kerala Local Authorities Laws (Amendment) Bill, 1959.
  - (3) The Public Wakfs (Extension of Limitation) Bill, 1959.
  - (4) The Road Transport Corporations (Amendment) Bill, 1959.
  - (5) The Employment Exchanges Compulsory Notification of Vacancies) Bill, 1959.
  - (6) The Wakf (Amendment) Bill, 1959.
  - (7) The Indian Electricity (Amendment) Bill, 1959.
  - (8) The Banking Companies (Amendment) Bill, 1959.
  - (9) The State Bank of India (Subsidiary Banks) Bill, 1959.
  - (10) The Oil and Natural Gas Commission Bill, 1959.
  - (11) The Government Savings Banks (Amendment) Bill, 1959.
  - (12) The Government Savings Certificates Bill, 1959.
  - (13) The Public Debt (Amendment) Bill, 1959.
  - (14) The Rajasthan and Madhya Pradesh (Transfer of Territories) Bill, 1959.

## 8. 'Parliamentary Committees-Summary of Work'-Laid on the Table.

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the Eighth Session of Second Lok Sabha.

# 9. Report of Estimates Committee.

Shri H. C. Dasappa presented the Sixty-second Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Forty-third Report of the Estimates Committee (First Lok Sabha) on the Indian Airlines Corporation

# 10. Statements by Ministers

- (1) The Minister of Irrigation and Power made a statement on the latest position regarding the mishap on the 21st August, 1959 to the Hoist Chamber of a tunnel at the Bhakra Dam and also laid on the Table a copy thereof.
- (2) The Minister Irrigation and Power laid on the Table a copy of the statement on the latest developments regarding the Indo-Pakistan Canal Waters Dispute.
- (3) The Deputy Minister of Railways made a statement regarding the accident to Agra—Allahabad Passenger train at Bidanpur on the 20th October, 1959.
- (4) The Deputy Minister of External Affairs made a statement on the results of the Minister-level Indo-East Pakistan Border Conference held from the 15th to 22nd October, 1959 and also laid on the Table the following papers:—
  - (i) Copy of the Joint Communique issued by the Governments of India and Pakistan on 24th October, 1959;
  - (ii) Copy of the agreed decisions and procedures to end disputes and incidents along the Indo-East Pakistan border signed by the Secretaries of the two Governments;
  - (iii) Copy of the Ground Rules formulated by the Military Sub-Committee of the Indian and Pakistan Delegation and other detailed arrangements arrived at to maintain peaceful conditions along the Indo-East Pakistan border areas; and
  - (iv) Copy of letters exchanged between the Secretaries of the two Governments on the further follow up of transit and visa facilities and promotion of trade between West Bengal and East Pakistan.

# 11. Extension of time for Presentation of Report of Joint Committee

Shri Arun Chandra Guha moved that the time appointed for the presentation of the Report of the Joint Committee on the Companies (Amendment) Bill, 1959, be further extended up to the last day of the first week of the next session.

The motion was adopted.

#### 12. Government Bills-Introduced

- (1) The Indian Penal Code (Amendment) Bill, 1959.
- (2) The Constitution (Eighth Amendment) Bill, 1959.
- (3) The Haj Committee Bill, 1959.

#### 13. Government Bill-under consideration

The Arms Bill, 1959, as reported by the Joint Committee

Shri B. N. Datar concluded his speech on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 1st September, 1959.

The following members took part in the debate:-

(1) Pandit Thakur Das Bhargava

- (2) Shri Uma Charan Patnaik
- (3) Shri Devulapalli Venkateswar Rao
- (4) Shri Mulchand Dube
- (5) H. H. Maharaja Pratap Keshari Deo
- (6) Shri Raghubir Sahai
- (7) Shri Naushir Bharucha
- (8) Shri Panna Lal Barupal
- (9) Shri Diwan Chand Sharma
- (10) Shri Purushottamdas R. Patel
- (11) Shri Padam Dev
- (12) Shri Laisram Achaw Singh
- (13) Shri Sinhasan Singh
- (14) Shri Mohan Swarup
- (15) Shri K. R. Achar

Shri B. N. Datar commenced his speech in reply to the debate, which was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th November, 1959.)

M. N. KAUL, Secretary.

# BULLETIN-PART I

# [Brief Record of Proceedings]

Tuesday, November 17, 1959/Kartika 26, 1881 (Saka)

#### No. 319

## 1. Starred Questions

Forty-two Starred Questions (Nos. 35—76) were put down on the order paper out of which eleven were called. Original notices of Starred Questions Nos. 38, 44, 46, 54, 67 and 75 were received in Hindi.

Eleven Starred Questions (Nos. 35 to 45) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

# 2. Unstarred Questions

Seventy-six Unstarred Questions (Nos. 54—129) were put down on the order paper. Original notices of Unstarred Questions Nos. 66, 69, 83, 84, 86, 89—97, 103, 120 and 121 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of statement on the Flood control programme and the flood situation in the country.
- \*(2) A copy of Notification No. G.S.R. 968 dated the 22nd August, 1959, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, making certain further amendments to the Indian Telegraph Rules, 1951.
- (3) A copy of Notification No. G.S.R. 991 dated the 29th August, 1959, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, making certain further amendments to the Indian Telegraph Rules, 1951.
- (4) A copy of each of Notifications Nos. G.S.R. 1085 and G.S.R. 1086 dated the 26th September, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

<sup>\*</sup>The notification was previously laid on the Table on the 7th September, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (5) A copy of the Annual Report of the Kulu Valley Transport Company Limited along with the Audit Report for the year 1956-57, under sub-section (1) of Section 639 of the Companies Act, 1956.
- †(6) A copy of the Railway Protection Force Rules, 1959 published in Notification No. G.S.R. 1051 dated the 10th September, 1959, under sub-section (3) of Section 21 of the Railway Protection Force Act, 1957.

## 4. Calling Attention to Matter of Urgent Public Importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Labour and Employment to the proclamation of a state of emergency in Calcutta Port.

The Deputy Minister of Labour made a statement in regard thereto.

## 5. Motion re: Increase in allocation of time to Government Bill

Shri B. N. Datar moved the following motion:-

"That the time allotted by the House on the 11th August, 1959, (vide Fortieth Report of the Business Advisory Committee) for consideration and passing of the Arms Bill, 1958, as reported by the Joint Committee be extended from 5 hours to 7 hours."

The motion was adopted.

#### 6. Government Bills-Passed

(i) The Arms Bill, 1958, as reported by the Joint Committee

Shri B. N. Datar concluded his speech in reply to the debate on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 1st September, 1959.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted as amended.

Clauses 3 to 46 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. N. Datar.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Miscellaneous Personal Laws (Extension) Bill, 1959, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri R. M. Hajarnavis.

<sup>†</sup>The Rules were previously laid on the Table on the 11th September, 1959 and were re-laid under Rule 234(2) of the Rules of Procedure.

The following members took part in the debate:-

- (1) Chaudhary Pratap Singh Daulta
- (2) Shri Chapalakanta Bhattacharyya

Shri R. M. Hajarnavis replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 and Schedules I and II were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. M. Hajarnavis.

The motion was adopted and the Bill was passed.

(iii) The Securities Contracts (Regulation) Amendment Bill, 1958

The motion for consideration of the Bill was moved by Shrimati Tarkeshwari Sinha.

The following members took part in the debate:--

- (1) Shri Prabhat Kar
- (2) Shri Naushir Bharucha

Shrimati Tarkeshwari Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted as amended.

Clause 1 and the Enacting Formula were also adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Tarkeshwari Sinha.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th November, 1959)

M. N. KAUL, Secretary.

## BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 18, 1959/Kartika 27, 1881 (Saka)

# No. 320

## 1. Starred Questions

Forty-five Starred Questions (Nos. 77—121) were put down on the order paper out of which fourteen were called. Original notices of Starred Questions Nos. 78, 85, 89, 109 and 118 were received in Hindi.

Fourteen Starred Questions (Nos. 77—90) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

# 2. Unstarred Questions

Seventy-six Unstarred Questions (Nos. 130—201 and 203—206) and a statement to be laid by the Minister of Education correcting the reply to Unstarred Question No. 1580 on the 27th August, 1959 were put down on the order paper. Unstarred Question No. 202 was transferred to the list of questions for the 24th November, 1959. Original notices of Unstarred Questions Nos. 130, 166, 170—172 and 206 were received in Hindi. Replies to Unstarred Questions and the statement by the Minister of Education referred to above were laid on the Table.

## 3. Obituary Reference

The Speaker made a reference to the passing away of Shri Vishwam-bhar Dayal Tripathi who was a sitting member of Lok Sabha.

Thereafter Members stood in silence for a minute as a mark of respect and then the House adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th November, 1959.)

M. N. KAUL, Secretary.

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GIPND-LS I-1202 (D) LS-18-11-59-900.

## BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 19, 1959/Kartika 28, 1881 (Saka)

## No. 321

## 1. Starred Questions.

Thirty-three Starred Questions (Nos. 122—154) were put down on the order paper out of which 14 were called. Original notices of Starred Question Nos. 123, 128, 142, 146 and 152 were received in Hindi.

Thirteen Starred Questions (Nos. 122—132, 134 and 135) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 133 of which the questioner was absent) were laid on the Table.

# 2. Unstarred Questions

Sixy-five Unstarred Questions (Nos. 207—271) were put down on the order paper. Original notices of Unstarred Questions Nos. 213, 242, 243, 244 and 259 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

## 3. Adjournment Motions

The Speaker withheld his consent to the moving of five adjournment motions given notice of by the following members regarding the reported construction of an air field on the Aksai Chin Plateau in Ladakh by the Chinese authorities:—

Sarvashri R. K. Khadilkar, Khushwaqt Rai, Atal Bihari Vajpayee, Premji R. Assar and Braj Raj Singh

## 4. Papers laid on the Table.

The following papers were laid on the Table:-

- (1) A copy of statement on the visit of the Minister of Finance to Switzerland, France, the U.K., the U.S.A. and Japan during September-October, 1959.
- \*(2) A copy of Notification No. S.O. 1857 dated the 29th August, 1959, under sub-section (2) of Section 12 of the Capital Issues (Control) Act, 1947, making certain amendment to the Capital Issues (Exemption) Order, 1949.

<sup>\*</sup>The notification was previously laid on the Table on the 11th September, 1959 and was relaid under Rule 234(2) of the Rules of Procedure.

- (3) A copy of Notification No. S.O. 2157 dated the 18th October, 1958, under sub-section (3) of Section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957, making certain further amendment to the Coal Bearing Areas (Acquisition and Development) Rules, 1957.
- (4) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
  - Report (1958) of the Tariff Commission on the review of retention prices of Tinplate produced by the Tinplate Company of India Private Limited.
  - (ii) Government Resolution No. SC(A)-2(248)/57, dated the 7th September, 1959.
- (iii) Statement explaining the reasons why a copy of each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed under the said sub-section.
- (iv) Report (1958) of the Tariff Commission on the revision of retention prices of Steel and Pig Iron and on the conversion charges and fair retention prices for 1/4" and 3/16" Rods produced by the Mysore Iron and Steel Works, Bhadravati.
- (v) Government Resolutions No. SC(A)-2(227)/57, dated the 31st October, 1958 and No. SC(A)-2(244)/57, dated the 8th September, 1959.
- (vi) Statement explaining the reasons why a copy of each of the documents at (iv) and (v) above could not be laid on the Table within period prescribed in the said sub-section.
- (5) A copy of the Annual Report of the Orissa Mining Corporation (Private) Limited for the year 1957-58 along with the Audited Accounts and comments of the Comp roller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- \*(6) A copy of Notification No. G.S.R. 965 dated the 22nd August, 1959, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, making certain further amendment to the Mineral Conservation and Development Rules, 1958.
- (7) A copy of Notification No. G.S.R. 1041 dated the 12th September, 1959, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (8) A copy of each of the Notifications Nos. G.S.R. 1140 dated 17th October, 1959 and G.S.R. 1224 dated the 7th November, 1959, under sub-section (3) of Section 642 of the Companies Act, 1956, making certain further amendments to the Companies (Central Government's) General Rules and Forms, 1956.
- (9) A copy of each of Notifications Nos. S.O. 1960, dated the 4th September, 1959 and S.O. 2022, dated the 9th September, 1959, issued under Section 15 of the Industries (Development and Regulation) Act, 1951.

<sup>\*</sup>The notification was previously laid on the Table on the 11th September, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (10) A copy of Notification No. S.O. 2047 dated the 19th September, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955 making certain further amendment to the Cotton Control Order, 1955.
- (11) A copy of Notification No. R(9)/59-PD dated the 16th July, 1959 containing the Delhi Panchayat Raj Rules, 1959 published in Delhi Gazette, under sub-section (3) of Section 102 of the Delhi Panchayat Raj Act, 1954.
- (12) A copy of each of the following Notifications, under sub-section
  (2) of Section 3 of the All India Services Act, 1951:—
  - G.S.R. No. 1030 dated the 12th September, 1959 making certain amendment to the All India Services (Death-cum-Retirement Benefits) Rules, 1958.
  - (ii) G.S.R. No. 1031 dated the 12th September, 1959 and G.S.R. No. 1053 dated the 19th September, 1959, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
  - (iii) G.S.R. No. 1054 dated the 19th September, 1959 making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
  - (iv) G.S.R. No. 1132 dated the 17th October, 1959 and G.S.R. No. 1158 dated the 24th October, 1959, making certain further amendments to the Indian Administrative Service (Pay) Rules, 1954.
  - (v) G.S.R. No. 1133 dated the 17th October, 1959 making certain amendment to the Indian Police Service (Pay) Rules, 1954.
  - (vi) G.S.R. No. 1156 dated the 24th October, 1959.
- (vii) G.S.R. No. 1157 dated the 24th October, 1959 making certain further amendments to the Indian Administrative Service (Recruitment) Rules, 1954.
- (viii) G.S.R. No. 1159 dated the 24th October, 1959 making certain further amendment to the Indian Administrative Service (Regulation and Seniority) Rules, 1954.
- (13) A copy of Notification No. G.S.R. 1141 dated the 17th October, 1959, under sub-section (3) of Section 13 of the Central Silk Board Act, 1948 making certain further amendments to the Central Silk Board Rules, 1955.
- (14) A copy of the Ancient Monuments and Archaeological Sites and Remains Rules, 1959 published in Notification No. S.O. 2306 dated the 15th October, 1959, under sub-section (4) of Section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.
- (15) A copy of Notification No. S.O. 2308 dated the 17th October, 1959, under Section 43 of the Copyright Act, 1957 making certain amendment to the International Copyright Order, 1958.
- (16) A copy of Report on the activities of the Coal Mines Labour Welfare Fund for the year 1958-59.

- (17) A copy of Notification No. G.S.R. 1233 dated the 7th November, 1959, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952 making certain further amendments to the Employees' Provident Funds Scheme, 1952.
- (18) A copy of each of the following Notifications, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:—
  - (i) G.S.R. No. 986 dated the 29th August, 1959.
  - (ii) G.S.R. No. 1079 dated the 26th September, 1959 making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.
- (19) A copy of Notification No. G.S.R. 1002 dated the 5th September, 1959, under sub-section (3) of Section 27 of the Foreign Exchange Regulation Act, 1947 making certain further amendments to the Foreign Exchange Regulation Bules, 1952.
- (20) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944:—
  - (i) G.S.R. No. 1006 dated the 5th September, 1959 making certain amendments to the Customs and Central Excise Duties Drawback (Toilet Products) Rules, 1958.
  - (ii) G.S.R. No. 1061 dated the 19th September, 1959 and G.S.R. Nos. 1095, 1096 and 1097 dated the 3rd October, 1959 making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1959.
- (21) A copy of each of the Notifications Nos. G.S.R. 1036 and G.S.R. 1037 dated the 12th September, 1959 and G.S.R. 1099 dated the 3rd October, 1959, under sub-section (4) of Section 43B of the Sea Customs Act, 1878.
- (22) A copy of each of the following Notifications, under Section 38 of the Central Excises and Salt Act, 1944:—
  - (i) G.S.R. No. 1082 dated the 26th September, 1959 making certain further amendments to the Central Excise Rules, 1944.
  - (ii) G.S.R. No. 1100 dated the 3rd October, 1959 making certain further amendments to the Central Excise Rules, 1944.
  - (Hi) G.S.R. No. 1118 dated the 10th October, 1959.
- (Authorised Deductions) Regulations, 1959, published in Notification No. S.R.O. 227 dated the 22nd August, 1959, under Section 185 of the Navy Act, 1957.
  - (24) A copy of Notification No. S.O. 2537 dated the 11th November, 1959, under sub-section (3) of Section 28 of the Representation of the People Act, 1950 making certain further amendments to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956.

<sup>@</sup>The Regulations were previously laid on the Table on the 27th August, 1959 and were re-laid under Rule 234(2) of the Rules of Procedure.

(25) A copy of Notification No. S.O. 2538 dated the 11th November, 1959, under sub-section (3) of Section 169 of the Representation of the People Act, 1951, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956.

## 5. Opinions on Bill

Sardar Amar Singh Saigal laid on the Table a copy of Paper No. III containing opinions on the Sikh Gurdwaras Bill which was circulted for the purpose of eliciting opinion thereon by the 15th February, 1960.

## 6. Report of Joint Committee

Shrimati Sahodra Bai Rai presented the Report of the Joint Committee on the Dowry Prohibition Bill, 1959.

## 7. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Fifty-first Report of the Committee on Private Members' Bills and Resolutions.

## 8. Report of Estimates Committee

Shri H. C. Dasappa presented the sixty-sixth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Fifty-ninth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Transport-National Highways and Roads.

# 9. Calling atention to Matter of Urgent Public Importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Finance to the financial talks between India and Pakistan held recently at Karachi.

The Minister of Finance made a statement in regard thereto.

## 10. Statement by Minister of Education

The Minister of Education made a statement correcting the reply given on the 31st August, 1959 to a Supplementary by Shri Hem Barua on Starred Question No. 985 regarding Rajkumari Sports Coaching Scheme.

# 11. Government Bill-Introduced

The Legal Practitioners Bill, 1959.

# 12. Government Bill-Under Consideration

The Andhra Pradesh and Madras (Alteration of Boundaries) Bill, 1959.

The motion for consideration of the Bill was moved by Shri B. N. Datar.

Thereafter Shri Naushir Bharucha moved that the debate on the Bill be adjourned to the last working day of the first week of December, 1959. The motion was negatived and the discussion on the motion for consideration of the Bill continued.

JP.T.O.

An amendment that the Bill be circulated for the purpose of eliciting opinion thereon by the 30th November, 1959 was moved by Shri J. M. Mohamed Imam.

An amendment for reference of the Bill to a Joint Committee was moved by Pandit Thakur Das Bhargava.

The following members took part in the debate:-

- (1) Shri J. M. Mohamed Imam
- (2) Pandit Thakur Das Bhargava (Speech unfinished).

The discussion was not concluded.

# 13. Motion Re: Report of Damodar Valley Corporation

Shri N. R. M. Swamy moved the following motion:-

"That this House takes note of the Annual Report of the Damodar Valley Corporation for the year 1957-58, laid on the Table of the House on the 29th August, 1959."

The following members took part in the debate:-

- (1) Shri Chapalakanta Bhattacharyya
- (2) Shri Tridib Kumar Chaudhuri
- (3) Shrimati Renuka Ray
- (4) Shri Hirendra Nath Mukerjee
- (5) Shri Aurobindo Ghosal
- (6) Shri Arun Chandra Guha
- (7) Hafiz Mohammad Ibrahim

Shri N. R. M. Swamy replied to the debate.

The motion was adopted.

#### 14. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Forty-third Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th November, 1959.)

M. N. KAUL, Secretary.

## BULLETIN-PART I

# [Brief Record of Proceedings]

Friday, November 20, 1959/Kartika 29, 1881 (Saka)

#### No. 322

## 1. Starred Questions

Forty Starred Questions (Nos. 155—162 and 164—195 were put down on the order paper out of which fifteen were called) Original notices of Starred Questions Nos. 155, 159, 167 and 169 were received in Hindi.

Thirteen Starred Questions (Nos. 155, 157—162, 164—167, 169 and 170) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 156, and 168 of which the questioners were absent) were laid on the Table.

# 2. Unstarred Questions

Sixty five Unstarred Questions (Nos. 272—306, 308—333 and 335—338) were put down on the order paper. Unstarred Questions No. 307 was transferred to the list of questions for the 1st December 1959. Original notices of Unstarred Questions Nos. 274, 284, 285, 287, 288, 297, 308, 310, 312 and 324 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

# 3. Adjournment motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Atal Bihari Vajpayee regarding stopping of a train by some students at Shahdara railway station on the 19th November, 1959.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the letters exchanged between the Prime Minister of India and the Prime Minister of China after issue of the White Paper No. II on India Chinese relations which was laid on the Table on the 16th November, 1959.
- (2) A copy of statement on recent floods in the Lower Damodar Valley.

- (3) A copy of Notification No. S.R.O. 1493 dated the 11th May, 1957, under sub-section (3) of Section 19 of the Delhi (Control of Building Operations) Act, 1955, making certain amendments to the Delhi (Control of Building Operations) Regulations, 1955.
- (4) A copy of Notification No. F. 12(142)/55—Transport dated the 9th July, 1959, published in Delhi Gazette, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939.
  - (5) A copy each of the following papers pertaining to the Delhi Road Transport Authority:—
    - (i) Balance Sheet of the Authority for the year 1955-56.
    - (ii) Profit and Loss Account of the Authority for the year 1955-56.
  - (iii) Financial Review by the General Manager, Delhi Road Transport Authority for 1955-56.
  - (iv) Audit Report on the Annual Accounts of the Authority for the year 1955-56.
  - (v) Operational Accounts of the Authority for the year 1955-56.
- †(6) A copy of each of the following rules under sub-section (3) of Section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958:—
  - (i) The Supreme Court Judges (Travelling Allowance) Rules, 1959, published in Notification No. G.S.R. 844 dated the 25th July, 1959.
  - (ii) The Supreme Court Judges Rules, 1959, published in Notification No. 935 dated the 15th August, 1959.
  - (7) A copy of each of the following Notifications under sub-section(6) of Section 3 of the Essential Commodities Act, 1955.
    - (i) G.S.R. No. 1052 dated the 12th September, 1959 making certain further amendment to the Imported Foodgrains (Prohibition of Unauthorised Sale) Order, 1958.
    - (ii) G.S.R. No. 1111 dated the 1st October, 1959 making certain amendment to the Sugar (Movement Control) Order, 1959.
    - (iii) G.S.R. No. 1153 dated the 17th October, 1959 making certain amendment to the West Bengal Wheat (Export Control) Order, 1958.
    - (iv) G.S.R. No. 1203 dated the 31st October, 1959 making certain amendment to the Delhi Wheat and Wheat Products (Export Control) Order, 1958.
    - (v) G.S.R. Nos. 1234 and 1235 dated the 4th November, 1959.
  - (vi) G.S.R. No. 1237 dated the 6th November, 1959 making the Sugar (Movement Control) Order, 1959.
  - (vii) G.S.R. No. 1238 dated the 6th November, 1959.
- (viii) G.S.R. No. 1239 dated the 9th November, 1959 rescinding the Madras Paddy (Transport Restriction) Order, 1959.

<sup>\*</sup>The notification was previously laid on the Table on the 7th September, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

<sup>†</sup>The Rules were previously laid on the Table on the 31st August, 1959 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (8) A copy of each of the following statements of Orders, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
  - (i) Statement showing 134 Requisitioning Orders for Rice served on Millers/Parties/Banks in Krishna District (Andhra Pradesh).
  - (ii) Statement showing 173 Requisitioning Orders for Rice served on Millers/Parties/Banks in East Godavari District (Andhra Pradesh).
- (iii) Statement showing 176 Requisitioning Orders for Rice served on Millers/Parties/Banks in West Godavari District (Andhra Pradesh).
- (iv) Statement showing 146 Requisitioning Orders for Rice served on Millers/Parties/Banks in Guntur District (Andhra Pradesh).
- (v) Statement showing 2 Orders issued to Railway authorities prohibiting and restraining the movement of stocks of rice and paddy from the Railway goods sheds.
- (vi) Statement showing 3 orders to get declaration of stocks served on certain millers/traders in Krishna District (Andhra Pradesh).
- (vii) Statement showing 2 orders to get declaration of stocks served on certain millers/traders in East Godavari District (Andhra Pradesh).
- (viii) Statement showing 9 orders to get declaration of stocks served on certain millers/traders in West Godavari District (Andhra Pradesh).
- (ix) Statement showing 183 orders to get declaration of stocks served on certain millers/traders in Guntur District (Andhra Pradesh).

## 5. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government Legislative and other business for the week commencing the 23rd November, 1959.

# 6. Statement by Minister of Health

The Minister of Health made a statement correcting the reply given on the 4th August, 1959 to Starred Question No. 79 by Shri A. M. Tariq regarding Coronation Pillar Sewage Plant, Delhi.

# 7. Motion Re: Forty-Fourth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:-

"That this House agrees with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 19th November, 1959."

The motion was adopted.

## 8. Government Bill-Introduced

The Kerala State Legislature (Delegation of Powers) Bill, 1959.

# 9. Motion re: increase in allocation of time to Government Bill

Shri Satya Narayan Sinha moved the following motion:-

"That the time allotted by the House on the 21st August; 1959, (vide Forty-first Report of the Business Advisory Committee) for consideration and passing of the Andhra Pradesh and Madras (Alteration of Boundaries) Bill, 1959, be extended from 5 hours to 6 hours."

An amendment moved by Shri N. R. M. Swamy to substitute "7 hours' for '6 hours' in the motion was adopted.

The motion, as amended, was adopted.

## 18. Government Bill-under consideration

The Andhra Pradesh and Madras (Alteration of Boundaries) Bill, 1959.

Discussion on the motion for consideration of the Bill and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon and for reference of the Bill to a Joint Committee, moved on the 19th November, 1959, continued.

The following members took part in the debate:-

- (1) Pandit Thakur Das Bhargava.
- (2) Shri C. R. Narasimhan.
- (3) Shri N. R. M. Swamy.

The discussion was not concluded.

# Motion re: Fifty-first Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:-

"That this House agrees with the Fifty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th November, 1959."

The motion was adopted.

# 12. Private Member's Resolution-Negatived

Shri Prakash Vir Shastri concluded his speech on the following Resolution moved by him on the 4th September, 1959:—

"This House is of opinion that one Session of Lok Sabha be held in South India at Hyderabad or Bangalore every year."

The following members took part in the debate:-

- (1) Shri Padam Dev
- (2) Shri T. Nagi Reddy
- (3) Shri Ansar Harvani
- (4) Shri Chapalakanta Bhattacharyya

- (5) Shri Vidya Charan Shukla
- (6) Shri T. C. N. Menon
- (7) Shri Resham Lal Jangde
- (8) Shri Jagan Nath Prasad Pahadia
- (9) Shri Atal Bihari Vajpayee
- (10) Dr. G. S. Melkote
- (11) Shri Balkrishna Wasnik
- (12) Shri N. Keshava
- (13) Shri Bhagwan Din Misra
- (14) Shrimati Renuka Ray
- (15) Shri Naval Prabhakar
- (16) Shri Satya Narayan Sinha

Shri Prakash Vir Shastri replied to the debate.

The Resolution was negatived.

#### 13. Private Member's Resolution—under consideration

Shri Diwan Chand Sharma moved the following Resolution:-

"This House calls upon the Government to appoint a high-powered Commission, consisting of public men, administrators and two judges of a High Court, to suggest ways and means for the re-organisation of the country's administration so that it could be helpful in achieving the goal of a Welfare State."

Shri Diwan Chand Sharma's speech was not concluded.

## 14. Representation of Petition

Shri N. R. M. Swamy presented a petition signed by 2,027 petitioners relating to the Andhra Pradesh and Madras (Alteration of Boundaries) Bill. 1959.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd November, 1959.)

#### CORRIGENDA

In Bulletin-Part I dated the 19th November, 1959.

- (1) Page 1065,
  - (i) under item No. 5, line 2, for 'circulted' read 'circulated'.
  - (ii) in the heading of item No. 9, for 'atention' read 'attention'.
- (2) page 1066, under item No. 14, line 1, for Forty-third' read 'Forty-fourth'.

M. N. KAUL, Secretary.

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## BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 23, 1959/Agrahayana 2, 1881 (Saka)

No. 323

# 1. Starred Questions

Thirty seven Starred Questions (Nos. 196—232) were put down on the order paper out of which twenty eight were called. Original notices of Starred Questions Nos. 197, 201, 205, 226 and 230 were received in Hindi.

Twenty one Starred Questions (Nos. 196, 198—207, 209—213, 217—219, 222 and 223 were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions (including Starred Questions Nos. 197, 208, 214—216, 220 and 221 of which the questioners were absent) were laid on the Table.

# 2. Unstarred Questions

Seventy Unstarred Questions (Nos. 339—408) were put down on the order paper. Original notices of Unstarred Questions Nos. 339, 363, 376, and 377 were received in Hindí. Replies to Unstarred Questions were laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Annual Report of the Coal Board for the year 1958-59.
- (2) A copy of Notification No. G.S.R. 1105 dated 3rd October, 1959 under sub-section (4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952 making certain further amendments to the Coal Mines (Conservation and Safety) Rules, 1954.
- (3) A copy of Notification No. G.S.R. 75 dated the 24th January, 1959, under sub-section (2) of Section 3A of the Foreigners Act, 1946 making certain amendment to the Foreigners (Exemption) Order, 1957.

- (4) A copy of each of the following Notifications under sub-section (4) of Section 18 of the Citizenship Act, 1955, making certain further amendments to the Citizenship Rules, 1956:—
  - (i) S.O. No. 872 dated the 24th May, 1958.
  - (ii) G.S.R. No. 1117 dated the 29th November, 1958.
- (iii) G.S.R. No. 145 dated the 7th February, 1959.
- (5) A copy of each of the following Notifications under Section 6 of the Registration of Foreigners Act, 1939:—
  - S.R.O. No. 1369 dated the 4th May, 1957 containing the Registration of Foreigners (Exemption) Order, 1957.
  - (ii) G.S.R. No. 825 dated the 20th September, 1958 and G.S.R. No. 74 dated the 24th January, 1959 making certain further amendments to the Registration of Foreigners (Exemption) Order, 1957.
- \*(6) A copy of Notification No. G.S.R. 982 dated the 29th August, 1959, under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain amendment to the All India Services (Provident Fund) Rules, 1955.
  - (7) A copy of Notification No. G.S.R. 1211 dated the 7th November, 1959, under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain amendment to the Indian Civil Service Provident Fund Rules, 1942.
  - (8) A copy of Notification No. G.S.R. 1129 dated the 12th October, 1959, under sub-section (4) of Section 22 of the Rice Milling Industry (Regulation) Act, 1958, making certain amendment to the Rice-Milling Industry (Regulation and Licensing) Rules, 1959.
  - (9) A copy of Report of the Court Investigation of the accident to Indian Airlines Corporation's Dakota Aircraft VT-CGI on the 29th March, 1959 near Kumbhirgram Aerodrome.
- (10) A copy of the Annual Report of the Board of Directors of the Industrial Finance Corporation of India for the year ended the 30th June, 1959, along with the statement showing the assets and liabilities and Profit and Loss Account of the Corporation under sub-section (3) of Section 35 of the Industrial Finance Corporation Act, 1948.
- (11) A copy of each of the following Notifications under sub-section
  (4) of Section 43B of the Sea Customs Act, 1878:—
  - (i) G.S.R. Nos. 1136 and 1137 dated the 17th October, 1959.
  - (ii) G.S.R. Nos. 1220 and 1221 dated the 7th November, 1959.
- (12) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878, and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1959:—
  - (i) G.S.R. Nos. 1138 and 1139 dated the 17th October, 1959.
  - (ii) G.S.R. Nos. 1217 and 1219 dated the 7th November, 1959.

<sup>\*</sup>The notification was previously laid on the Table on the 11th September, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

(13) A copy of the Report of Rehabilitation Finance Administration for the half year ended the 30th June, 1959, under sub-section (2) of Section 18 of the Rehabilitation Finance Administration Act, 1948.

# 4. Report of Estimates Committee

Shri H. C. Dasappa' presented the Sixty-third Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Thirty-eighth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Community Development—C.P.A.—Part I.

#### 5. Government Bill—Passed

The Andhra Pradesh and Madras (Alteration of Boundaries) Bill, 1959.

Discussion on the motion for consideration of the Bill and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon and for reference of the Bill to a Joint Committee, moved on the 19th November, 1959, continued.

The following members took part in the debate:-

- (1) Shri M. R. Masani
- (2) Shri Nath Pai
- (3) Shri R. K. Khadilkar
- (4) Shri T. Nagi Reddy
- (5) Shri C. R. Basappa
- (6) Dr. M. V. Gangadhara Siva

Shri B. N. Datar replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th November, 1959, moved by Shri J. M. Mohamed Imam on the 19th November, 1959, was negatived.

The amendment for reference of the Bill to a Joint Committee moved by Pandit Thakur Das Bhargava on the 19th November, 1959 was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 17 and 20 to 54 and First to Sixth Schedules were adopted. Clauses 18 and 19 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. N. Datar.

The motion was adopted and the Bill, as amended, was passed.

#### Government Bill—Under consideration

The Indian Penal Code (Amendment) Bill, 1959.

The motion for consideration of the Bill was moved by Shrimati Violet Alva.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th December, 1959 was moved by Shri Venketrao Sriniwasrao Naldurgker.

The following members took part in the debate:-

- (1) Shri Venketrao Sriniwasrao Naldurgker
- (2) Shri Chapalakanta Bhattacharyya
- (3) Shri Narendrabhai Nathwani
- (4) Shri Laisram Achaw Singh
- (5) Shri S. Easwara Iyer
- (6) Shri Aurobindo Ghosal
- (7) Shrimati Renuka Ray
- (8) Shri Diwan Chand Sharma
- (9) Shri Mulchand Dube
- (10) Shri C. R. Narasimhan
- (11) Shri S. M. Banerjee
- (12) Shri Shraddhakar Supakar
- (13) Shrimati Krishna Mehta
- (14) Shrimati Uma Nehru
- (15) Sardar Amar Singh Saigal
- (16) Shri V. P. Nayar
- (17) Shri Ranbir Singh Chaudhuri

Shrimati Violet Alva commenced her speech in reply to the debate, which was not concluded.

# 7. Half-an-hour discussion on matters arising out of Answer to Question

Shri Braj Raj Singh raised a half-an-hour discussion on points arising out of the answer given on the 17th November, 1959 to Starred Question No. 38 regarding scarcity of sugar.

Shri S. K. Patil replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th November, 1959.)

## **CORRIGENDUM**

In Bulletin—Part I dated the 20th November, 1959, page 1071, in the heading of item No. 14, for 'Representation' read 'Presentation'.

M. N. KAUL, Secretary.

#### BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 24, 1959/Agrahayana 3, 1881 (Saka)

#### No. 324

## 1. Starred Questions

Thirty-seven Starred Questions (Nos. 233—269) were put down on the order paper out of which Twenty-one were called. Original notice of Starred Questions Nos. 240, 261 and 268 were received in Hindi.

Nineteen Starred Questions (Nos. 233—237, 239—250, 252 and 253) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 238 and 251 of which the questioners were absent) were laid on the Table.

## 2. Unstarred Questions

Fifty-seven Unstarred Questions (Nos. 409—465) were put down on the order paper. Original notices of Unstarred Questions Nos. 418, 427, 447 and 448 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

## 3. Short Notice Question

One Short Notice Question, regarding "Explosion of Mines laid by Chinese" addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

## 4. Adjournment motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Braj Raj Singh and Arjun Singh Bhadauria regarding arrest of Dr. Ram Manohar Lohia for entering N.E.F.A. area without permit on the 23rd November, 1959.

## 5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
  - (i) Report (1959) of the Tariff Commission on the continuance of Protection to the Diesel Fuel Injection Equipment Industry.

- (ii) Two Government Resolutions No. 21(4)-T.R.|59, dated the 18th November, 1959.
- (2) A copy of each of the following papers:-
  - (i) Report of the Working Group on Industrial Co-operatives.
  - (ii) Government Resolution No. 5(9)|59—E.U. dated the 7th November, 1959 containing the decisions of the Government of India on the recommendations made in the above report.
- (3) A copy of Notification No. S.O. 2048 dated the 19th September, 1959, under sub-section (2) of Section 3 of the Khadi and Village Industries Commission Act, 1956.
- (4) A copy of each of the following Notifications under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956, making certain further amendments to the Khadi and Village Industries Commission Rules, 1957:—
  - (i) G.S.R. No. 1007 dated the 5th September, 1959.
  - (ii) G.S.R. No. 1165 dated the 24th October, 1959.
  - (iii) G.S.R. No. 1198 dated the 31st October, 1959.
- (5) Copy of a statement showing conclusions of the Ninth Session of the Industrial Committee on Plantations held in Calcutta on the 23rd and 24th October, 1959.

# 6. Statement Re: Supplementary Demands for Grants for 1959-60 (Kerala)

Shri Morarji Desai presented a statement showing Supplementary Demands for Grants in respect of the Kerala State for 1959-60.

# 7. Calling attention to matter of urgent public importance

Shri Mohan Swarup called the attention of the Minister of Railways to the dacoities committed on the 14 Down Upper-India Express on the 10th November, 1959 and on the Delhi bound Upper-India Express on the 11th November, 1959.

The Deputy Minister of Railways laid on the Table a statement in regard thereto.

## 8. Statement by Minister of Mines and Oil

The Minister of Mines and Oil made a statement regarding association of foreign oil explorers in the exploration of oil in the country.

## 9. Statement by Minister of Commerce

The Minister of Commerce made a statement on the release of the German Assets in India.

# 10. Government Bills—passed

(i) The Indian Penal Code (Amendment) Bill, 1959.

Shrimati Violet Alva concluded her speech in reply to the debate on the motion for consideration of the Bill and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved on the 23rd November, 1959.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th December, 1959, moved by Shri Venketrao Sriniwasrao Naldurgker on the 23rd November, 1959, was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Violet Alva. The following members took part in the debate:—

- (1) Shri S. Easwara Iver
- (2) Shrimati Violet Alva

The motion was adopted and the Bill was passed.

(ii) The Haj Committee Bill, 1959

The motion for consideration of the Bill was moved by Shrimati Lakshmi N. Menon.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st December, 1959, was moved by Shri Venketrao Sriniwasrao Naldurgker.

An amendment for reference of the Bill to a Select Committee was moved by Shri Mohammad Tahir.

The following members took part in the debate:-

- (1) Shri Venketrao Sriniwasrao Naldurgker
- (2) Shri Mohammad Tahir
- (3) Shri A. M. Tariq
- (4) Shri Ansar Harvani
- (5) Shri Hifzur Rahman
- (6) Shri K. R. Achar
- (7) Shri T. C. N. Menon
- (8) Shri Diwan Chand Sharma
- (9) Shri M. Gulam Mohiudeen
- (10) Dr. G. S. Melkote

Shrimati Lakshmi N. Menon replied to the debate.

The amendments moved by Sarvashri Venketrao Sriniwasrao Naldurgker and Mohammad Tahir were negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 19 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Lakshmi N. Menon.

The motion was adopted and the Bill was passed.

# 11. Motions Re: Annual Reports of the Registrar of Newspapers

- (i) Shri Chapalakanta Bhattacharyya moved the following motion:-
  - "That this House takes note of the Annual Report of the Registrar of Newspapers for India for the year 1957, laid on the Table of the House on the 9th September, 1958."
- (ii) Shri Ram Krishan Gupta moved the following motion:-
  - "That this House takes note of the Annual Report of the Registrar of Newspapers for India for the year 1958, laid on the Table of the House on the 24th August, 1959."

The following members took part in the combined debate on the two motions:—

- (1) Shri V. P. Nayar
- (2) Shri Bhakt Darshan
- (3) Shri Diwan Chand Sharma
- (4) Shri Narayan Ganesh Goray
- (5) Shri Joachim Alva
- (6) Shri Laisram Achaw Singh
- (7) Dr. B. V. Keskar

Sarvashri Chapalakanta Bhattacharyya and Ram Krishan Gupta replied to the debate.

Both the motions were adopted.

(Lok Sabha adjourned t'll 11 A.M. on Wednesday, the 25th November, 1959.)

M. N. KAUL, Secretary.

# BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 25, 1959/Agrahayana 4, 1881 (Saka)

## No. 325

## 1. Starred Questions

Forty-eight Starred Questions (Nos. 270—317) were put down on the order paper out of which twenty-nine were called. (Original notices of Starred Questions Nos. 270, 279, 291, 301 and 308 were received in Hindi.

Twenty-one Starred Questions (Nos. 271, 272, 273, 275—280, 282, 284—288, 290, 291, 292, 294, 295 and 298) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 270, 274, 281, 283, 289, 293, 296 and 297 of which the questioners were absent) were laid on the Table.

# 2. Unstarred Questions

Fifty-seven Unstarred Questions (Nos. 466—522) were put down on the order paper. Original notices of Unstarred Questions Nos. 471, 497, 517, 518 and 519 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

# 3. Short Notice Question

One Short Notice Question, regarding Kandla Port addressed to the Minister of Transport and Communications was asked. It was orally answered and supplementary questions were also asked and answered thereon.

# 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of each of the Annual Reports of the Government Telephones Board Limited for the years 1956-57 and 1957-58 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 639 of the Companies Act, 1956.

- \*(2) A copy of each of the following Notifications under Section 58 of the Delhi Development Act, 1957:—
  - (i) G.S.R. No. 944 dated the 15th August, 1959, containing the Delhi Development Authority (Maintenance of Current Account) Rules, 1959.
  - (ii) S.O. No. 1709 dated the 1st August, 1959.
- (3) A copy of each of the following Notifications under Section 58 of the Delhi Development Act, 1957:—
  - (i) G.S.R. No. 1069 dated the 19th September, 1959, containing the Delhi Development (Grant of Allowance to non-official members of the Advisory Council) Rules, 1959.
  - (ii) G.S.R. No. 1174 dated the 24th October, 1959, making certain amendment to the Delhi Development (Grant of Allowance to non-official members of the Advisory Council) Rules, 1959.
- (4) A copy of the Petroleum and Natural Gas Rules, 1959, published in Notification No. G.S.R. 1288 dated the 24th November, 1959, under Section 10 of the Oil Fields (Regulation and Development) Act, 1948.
- (5) A copy of each of the following Notifications published in Delhi Gazette under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Delhi Motor Vehicles Rules, 1940:—
  - (i) No. F. 12(290)/58—Transport dated the 27th August, 1959.
  - (ii) No. F. 12(166) 57—Transport dated the 1st October, 1959.
- (6) A copy of Notification No. S.O. 2458 dated the 7th November, 1959, under section 10 of the National Highways Act, 1956.
- (7) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
  - (i) S.R.O. No. 3543 dated the 9th November, 1957, making certain amendment to the Sugarcane (Control) Order, 1955.
  - (ii) S.R.O. No. 213 dated the 18th January, 1958, making certain amendment to the Sugarcane (Control) Order, 1955.
  - (iii) G.S.R. No. 50 dated the 22nd February, 1958, making certain amendment to the Sugarcane (Control) Order, 1955.
- (iv) G.S.R. No. 459 dated the 7th June, 1958, making certain amendment to the Sugarcane (Control) Order, 1955.
- (v) G.S.R. No. 1117 dated the 24th October, 1959, making certain amendment to the Sugarcane Press-mud (Control) Order, 1959.
- (vi) G.S.R. No. 1252 dated the 12th November, 1959, making certain further amendments to the Rice and Paddy (Andhra Pradesh) Second Price Control Order, 1959.
- (vii) G.S.R. No. 1255 dated the 16th November, 1959, rescinding the Madras Paddy (Export Control) Order, 1959.

<sup>\*</sup>The notification No. G.S.R. 944 was previously laid on the Table on the 2nd September, 1959 and No. S.O. 1709 on the 12th August, 1959 and both were re-laid under Rule 234(2) of the Rules of Procedure.

- (viii) G.S.R. No. 1256 dated the 16th November, 1959, rescinding the Rice and Paddy (Madras) Price Control Order, 1959.
- (ix) G.S.R. No. 1257 dated the 16th November, 1959, rescinding the Rice and Paddy (Kerala) Price Control Order, 1959.
- (x) G.S.R. No. 1258 dated the 16th November, 1959, rescinding the Rice and Paddy (Mysore) Price Control Order, 1959.
- (xi) G.S.R. No. 1275 dated 21st November, 1959, making certain further amendment to the Rice (Madhya Pradesh) Second Price Control Order, 1958.
- (8) A copy of each of the following papers under sub-section (1) of Section 639 of the Companies Act, 1956:—
  - (i) Statement on the working of the Orissa Road Transport Company Limited.
- (ii) Annual Report of the Orissa Road Transport Company Limited for the year 1956-57.
- (iii) Directors' Report of the Orissa Road Transport Company Limited for the year 1956-57 along with Audited Accounts and comments of the Comptroller and Auditor General of India thereon.
- (iv) Annual Report of the Orissa Road Transport Company Limited for the year 1957-58.
- (v) Directors' Report of the Orissa Road Transport Company Limited for the year 1957-58 along with Auditor Accounts and comments of the Comptroller and Auditor General of of India thereon.

# 5. Messages from Rajya Sabha

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Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 23rd November, 1959, Rajya Sabha had extended the time for presentation of the Report of the Joint Committee on the Prevention of Cruelty to Animals Bill, 1959, up to the last day of the first week of the next Session.
- (ii) That at its sitting held on the 23rd November, 1959, Rajya Sabha had extended the time for presentation of the Report of the Joint Committee on the Orphanages and other Charitable Homes (Supervision and Control) Bill, 1959, by Shri Kailash Bihari Lall, up to the 30th November, 1959.

# 6. Report of Estimates Committee

Shri H. C. Dasappa presented the Sixty-fourth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Fourtieth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Community Development—C.P.A.—Part II.

# 7. Statement by Deputy Minister of Railways

The Deputy Minister of Railways made a statement correcting the replies given on the 10th September, 1959 to supplementaries by Sarvashri T. B. Vittal Rao, S. M. Banerjee and M. Thirumala Rao on Starred Question No. 1314 regarding Chittaranjan Locomotive Works.

# 8. Calling attention to matter of urgent public importance

Shri Laisram Achaw Singh called the attention of the Minister of Home Affairs to the growing state of lawlessness and insecurity in Delhi as a result of violent activities of the anti-social elements.

The Minister of Home Affairs made a statement in regard thereto.

## 9. Government Bill-Introduced

The Delhi Land Holdings (Ceiling) Bill, 1959.

## 10. Motion re: India-China Relations

Shri Jawaharlal Nehru moved the following motion:-

"That the White Paper II on India-China relations laid on the Table of the House on November 16, 1959 and subsequent correspondence between the Governments of India and China laid on the Table of the House on November 20, 1959, be taken into consideration."

Thirteen substitute motions were moved by-

- (1) Shri Uma Charan Patnaik
- (2) Shri Venketrao Sriniwasrao Naldurgker
- (3) Shri J. B. Kripalani
- (4) Shri Nemi Chandra Kasliwal
- (5) Shrimati Ila Palchoudhuri
- (6) Shrimati Renuka Ray
- (7) Shri Braj Raj Singh
- (8) Dr. N. C. Samantsinhar
- (9) Shri N. Siva Raj
- (10) Shri Uttamrao L. Patil
- (11) Shri Indulal Kanaiyalal Yajnik
- (12) Shri Prakash Vir Shastri.

The following members took part in the debate:-

- (1) Shri Shripad Amrit Dange
- (2) Shri J. B. Kripalani
- (3) Shri M. R. Masani
- (4) Shri Nemi Chandra Kasliwal
- (5) Dr. Sushila Nayar
- (6) Shri Arun Chandra Guha
- (7) Shri D. S. Raju
- (8) Shri Uma Charan Patnaik
- (9) Shri R. K. Khadilkar
- (10) Shrimati Renuka Ray
- (11) Shri Joachim Alva
- (12) Dr. A. Krishnaswami

The discussion was not concluded.

# 11, Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Forty-fifth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th November, 1959.)

M. N. KAUL, Secretar

#### BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 26, 1959/Agrahayana 5, 1881 (Saka)

## No. 326

#### 1. Starred Questions

Thirty-five Starred Questions (Nos. 318—352) were put down on the order paper out of which twenty-four were called. Original notices of Starred Questions Nos. 319, 324, 325, 337 and 347 were received in Hindi.

Twenty Starred Questions (Nos. 318, 320—322, 324—332, 334—339 and 341) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 319, 323, 333 and 340 of which the questioners were absent) were laid on the Table.

#### 2. Unstarred Questions

Forty-seven Unstarred Questions (Nos. 523—552 and 554—570) were put down on the order paper. Original notices of Unstarred Questions Nos. 523, 541, 547, 548, 556 and 557 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

## 3. Adjournment Motion

The Speaker postponed till the 27th November, 1959, his decision on the admissibility of an adjournment motion given notice of by Shri S. M. Banerjee regarding the alleged impending transfer to Pakistan of five villages situate in Assam.

# 4. Papers laid on the Table

The following papers were laid on the Table:-

\*(1) A copy of Notification No. G.S.R. 861 dated the 25th July, 1959, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, making certain further amendments to the Mining Leases (Modification of Terms) Rules, 1956.

<sup>\*</sup>The notification was previously laid on the Table on the 13th August, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (2) A copy of each of the following Notifications, published in the Kerala Gazette, under Section 37 of the Kerala Education Act, 1958 read with clause (b) of the proclamation dated the 31st July, 1959, issued by the President in relation to the State of Kerala, making certain amendments to the Kerala Education Rules. 1959:—
  - (i) No. ED (Special) 50398|59|EHD dated the 28th June, 1959.
  - (ii) No. G.O.(Ms) 715|59|EHD dated the 6th August, 1959.
- (3) A copy of the Accounts of the Indian Institute of Technology, Kharagpur, for the year 1957-58 along with the Audit Report thereon, under sub-section (4) of Section 23 of the Indian Institute of Technology (Kharagpur) Act, 1956.
- (4) A copy of the State Bank of India (Subsidiary Banks) Compensation) Rules, 1959, published in Notification No. G.S.R. 1116 dated the 10th October, 1959, under sub-section (3) of Section 62 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (5) A copy of Notification No. G.S.R. 1243 dated the 14th November, 1959, under Section 38 of the Central Excises and Salt Act, 1944, making certain amendments to the Central Excise Rules, 1944.

# 5. Statement by Minister of Transport and Communications

The Minister of Transport and Communications made a statement on the location of the Second Shipbuilding Yard.

# 6. Motion Re: Forty-fifth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:-

"That this House agrees with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 25th November, 1959."

The motion was adopted.

#### 7. Motion Re: India-China Relations

Discussion on the following motion and the substitute motions thereto, moved on the 25th November, 1959, continued:—

"That the White Paper II on India-China relations laid on the Table of the House on November 16, 1959 and subsequent correspondence between the Governments of India and China laid on the Table of the House on November 20, 1959, be taken into consideration."

The following members took part in the debate:-

- (1) Seth Govind Das
- (2) Shri Asoka Mehta
- (8) Shri Frank Anthony
- (4) Shrimati Subhadra Joshi

- (5) Dr. Ram Subhag Singh
- (6) Shri T. Manaen
- (7) Shri Dinesh Singh
- (8) Shri N. Siva Raj
- (9) Shri Surendra Mahanty
- (10) H. H. Maharaja Shri Karni Singhji of Bikaner
- (11) Shri V. K. Krishna Menon
- (12) Dr. M. S. Aney
- (13) Shri J. B. S. Bist
- (14) Shri A. M. Tariq
- (15) Shri Prafulla Chandra Borooah
- (16) Shri Braj Raj Singh
- (17) Shri Atal Bihari Vajpayee
- (18) Shri Hirendra Nath Mukerjee
- (19) Shri Ansar Harvani
- (20) Pandit Braj Narayan "Brajesh"
- (21) Raja Mahendra Pratap
- (22) Shri Brajeshwar Prasad.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th November, 1959.)

M. N. KAUL, Secretary

#### BULLETIN-PART I

#### [Brief Record of Proceedings]

Friday, November 27, 1959/Agrahayana 6, 1881 (Saka)

#### No. 327

#### 1. Starred Questions

Forty-six Starred Questions (Nos. 353—398) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 359, 363, 373, 377 and 390 were received in Hindi.

Fourteen Starred Questions (Nos. 353 and 355—367) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 354 of which the questioner was absent) were laid on the Table.

## 2. Unstarred Questions

Fifty-one Unstarred Questions (Nos. 571—621) were put down on the order paper. Original notices of Unstarred Questions Nos. 574, 577, 584, 596, 597, 602 and 603 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

#### 3. Adjournment Motions

- (i) The Speaker withheld his consent to the moving of the adjournment motion given notice of by Shri S. M. Banerjee on the 26th November, 1959, regarding the alleged impending transfer to Pakistan of five villages situate in Assam, decision on the admissibility of which had been held over.
- (ii) The Speaker also withheld his consent to the moving of an adjournment motion given notice of by Shri Narayan Ganesh Goray regarding the reported development of the area around the road across Ladakh territory by the Chinese.

#### 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of statement on employment of engineers.

- (2) A copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
  - (i) Report (1959) of the Tariff Commission on the continuance of protection to the Hydroquinone Industry.
  - (ii) Government Resolution No. 8(1)—T.R. 59 dated the 26th November, 1959.
  - (iii) Notification No. 8(1)-T.R. 59 dated the 26th November, 1959.
- (iv) Statement explaining the reasons why a copy each of the documents at (i) to (iii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (v) Report (1959) of the Tariff Commission on the continuance of protection to the Grinding Wheels Industry.
- (vi) Government Resolution No. 16(1)—T.R.|59 dated the 26th November, 1959.
- (vii) Statement explaining the reasons why a copy each of the documents referred to at (v) and (vi) above could not be laid within the period prescribed under said sub-section.
- (viii) Report (1959) of the Tariff Commission on the continuance of protection to the Sago Industry.
- (ix) Government Resolution No. 12(1)—T.R.|59 'dated the 26th November, 1959.
- (x) Notification No. 12(1)—T.R.|59 dated the 26th November, 1959.
- (xi) Statement explaining the reasons why a copy each of the documents referred to at (viii) to (x) above could not be laid within the period prescribed under the said sub-section.

#### 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 25th November, 1959, Rajya Sabha had agreed without any amendment to the Securities Contracts (Regulation) Amendment Bill, 1959 passed by Lok Sabha on the 17th November, 1959.

## 6. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 30th November, 1959.

## 7. Statement by Minister of Rehabilitation and Minority Affairs

The Minister of Rehabilitation and Minority Affairs laid on the Table a statement on the Dandakaranya Development Authority.

## 8. Intimation Re: Release of Member

The Speaker informed Lok Sabha that he had received a telegram dated the 26th November, 1959, from the Superintendent of Police, Bhopal, intimating that Shri Ramsingh Bhai Varma was released on the 25th November, 1959.

#### 9. Motion Re: India-China Relations

Discussion on the following motion and the substitute motions thereto, moved on the 25th November, 1959, continued:—

"That the White Paper II on India-China relations laid on the Table of the House on November 16, 1959 and subsequent correspondence between the Governments of India and China laid on the Table of the House on November 20, 1959, be taken into consideration."

Shri Jawaharlal Nehru replied to the debate.

The substitute motions moved by Sarvashri Uma Charan Patnaik, N. Siva Raj, Uttamrao L. Patil, Indulal Kanaiyalal Yajnik and Prakash Vir Shastri on the 25th November, 1959, were deemed to have been withdrawn by leave of the House.

The substitute motions moved by Sarvashri J. B. Kripalani and Braj Raj Singh on the 25th November, 1959 were negatived.

The following substitute motion moved by Shri Nemi Chandra Kasliwal on the 25th November, 1959 was adopted and all other substitute motions were barred:—

"This House having considered the White Paper II on India-China relations laid on the Table of the House on November 16, 1959, and the recent developments on the frontier, and subsequent correspondence between the Governments of India and China laid on the Table of the House on November 20, 1959, approves of and endorses the policy of the Government in this regard."

#### 10. Government Bill-Under consideration

The Kerala State Legislature (Delegation of Powers) Bill, 1959

The motion for consideration of the Bill was moved by Shri B. N. Datar.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 28th February, 1960, by Shri T. C. N. Menon, was ruled out of order.

Shri T. C. N. Menon commenced his speech on the motion which was not concluded.

#### 11. Private Members' Bills-Introduced

- (1) The Indian Railways (Amendment) Bill, 1959 (Amendment of sections 11 and 12) by Shri Hem Raj.
- (2) The Delimitation Commission (Amendment) Bill, 1959 (Amendment of section 2) by Shri S. M. Siddiah.
- (3) The Hindu Marriage (Amendment) Bill, 1959 (Amendment of sections 5 and 24) by Shri Mulchand Dube.

## 12. Private Member's Bill—Motion for Introduction Negatived

The Restoration of Places of Religious Worship Bill, 1959 by Shri Prakash Vir Shastri.

## 13. Private Member's Bill-Passed

The Code of Criminal Procedure (Amendment) Bill, 1957 (Amendment of section 198) by Shrimati Subhadra Joshi.

Shrimati Subhadra Joshi concluded her speech on the motion for consideration of the Bill moved by her on the 11th September, 1959.

The following members took part in the debate: -

- (1) Shri Sinhasan Singh,
- (2) Shri Ajit Singh Sarhadi
- (3) Shri Ranbir Singh Chaudhuri
- (4) Shri T. C. N. Menon
- (5) Shri Diwan Chand Sharma
- (6) Shri Braj Raj Singh
- (7) Shri Padam Dev
- (8) Shri Resham Lal Jangde
- (9) Shri Mulchand Dube
- (10) Shrimati Uma Nehru
- (11) Pandit Thakur Das Bhargava
- (12) Shri B. N. Datar.

Shrimati Subhadra Joshi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted as amended.

Clause 1 and the Enacting Formula were also adopted as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Subhadra Joshi.

The motion was adopted and the Bill, as amended, was passed.

#### 14. Private Member's Bill-Under Consideration

The Minimum Wages (Amendment) Bill, 1958 (Amendment of section 14) by Shri Kanhaiya Lal Balmiki

The motion for consideration of the Bill was moved by Shri Kanhaiya Lal Balmiki.

Shri S. M. Banerjee took part in the debate.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th November, 1959.)

#### BULLETIN-PART I

#### [Brief Record of Proceedings]

Monday, November 30, 1959/Agrahayana 9, 1881 (Saka)

#### No. 328

#### 1. Starred Questions

Forty-four Starred Questions (Nos. 399—442) were put down on the order paper out of which Twenty-nine were called. Original notices of Starred Questions Nos. 404, 425 and 428 were received in Hindi.

Eighteen Starred Questions (Nos. 399, 401—405, 407, 409, 413—418, 422, 424, 426 and 434) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 400, 406, 408, 410, 411, 412, 419, 420, 421, 423 and 425 of which the questioners were absent) were laid on the Table.

#### 2. Unstarred Questions

Seventy-nine Unstarred Questions (Nos. 622—700) were put down on the order paper. Original notices of Unstarred Questions No. 625—628, 648, 649, 653, 663, 674, 675, 679, 697 and 700 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

#### 3. Short Notice Question

One Short Notice Question, regarding Pimpri Penicillin addressed to the Minister of Health was asked. It was orally answered and supplementary questions were also asked and answered thereon.

## 4. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

(i) Explosion in Asansol on the 29th November, 1959.

Notice by Shri S. M. Banerjee.

(ii) The incident at the Chinese and American Consulates in Bombay on the 26th and 27th November, 1959. Notice by Shri Braj Raj Singh.

## 5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. G.S.R. 1225 dated the 7th November, 1959, under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934, making certain further amendments to the Indian Aircraft Rules, 1937 together with an Explanatory Note thereon.
- (2) A copy of the Report of the Indian Delegation to the Twelfth Session of the World Health Organisation Regional Committee for South-East Asia held at Kandy (Ceylon) in September, 1959.
- (3) A copy of Notification No. G.S.R. 1276 dated the 21st November, 1959, under sub-section (4) of Section 22 of the Rice-Milling Industry (Regulation) Act, 1958, making certain amendment to the Rice-Milling Industry (Regulation and Licensing) Rules, 1959.
- (4) A copy of each of the following Notifications, under sub-section (3) of Section 6 of the Essential Commodities Act, 1955.
  - (i) G.S.R. No. 661 dated the 30th July, 1958.
  - (ii) G.S.R. No. 1219 dated the 22nd December, 1958.
  - (iii) G.S.R. No. 1188 dated the 25th October, 1959.
- (iv) G.S.R. No. 1081 dated the 15th November, 1958 making certain further amendments to the Wheat Roller Flour Mills (Licensing and Control) Order, 1957.
  - (v) G.S.R. No. 60 dated the 17th January, 1959.

#### 6. Statement by Minister of Finance

The Minister of Finance made a statement regarding the recommendations of the Pay Commission and also laid on the Table the following papers:—

- (i) Report of the Commission of Enquiry on Emoluments and Conditions of Service of Central Government Employees, 1957—59.
- (ii) Statistical Supplement to the Report of the Commission of Enquiry on Emoluments and Conditions of Service of Central Government Employees, 1957—59.
- (iii) Summary of the main recommendations of the Commission of Enquiry on Emoluments and Conditions of Service of Central Government Employees, 1957—59.
- (iv) Statement showing the recommendations of the Pay Commission and Government's decisions thereon.

#### 7. Report of Joint Committee-Laid on the Table

Shri Ansar Harvani laid on the Table a copy of the Report of the Joint Committee on the Orphanages and other Charitable Homes (Supervision and Control) Bill, 1959, by Shri Kailash Bihari Lall.

#### 8. Government Bill-introduced

The Indian Statistical Institute Bill, 1959.

#### 9. Government Bill-under consideration

The Constitution (Eighth Amendment) Bill, 1959.

The motion for consideration of the Bill was moved by Shri Govind Ballabh Pant.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 20th December, 1959, was moved by Shri Bhaurao Krishnarao Gaikwad.

The following members took part in the debate:-

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri D. A. Katti
- (3) Shri Upendranath Barman
- (4) Shri Tayappa Hari Sonavane
- (5) Shri Surendranath Dwivedy
- (6) Shrimati Sahodra Bai Rai
- (7) Shri Dharanidhar Basumatari
- (8) Shri C. R. Pattabhi Raman
- (9) Shri Laisram Achaw Singh
- (10) Shri Mahavir Tyagi
- (11) Pandit Thakur Das Bhargava
- (12) Dr. A. Krishnaswami
- (13) Shri R. K. Khadilkar
- (14) Shri M. R. Krishna
- (15) Shri M. Ayyakannu
- (16) Shri Frank Anthony

Shri Govind Ballabh Pant replied to the debate.

The amendment moved by Shri Bhaurao Krishnarao Gaikwad was negatived.

Voting on the motion was postponed till Tuesday, the 1st December, 1959.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st December, 1959.)

#### BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 1, 1959/Agrahayana 10, 1881 (Saka)

No. 329

#### 1. Starred Questions

Forty-seven Starred Questions (Nos. 443—489) were put down on the order paper out of which twenty-six were called. Original notices of Starred Questions Nos. 450, 451, 455, 459, 465, 477 and 487 were received in Hindi.

Twenty-one Starred Questions (Nos. 443, 444, 446—449, 451—460, 462—464, 466 and 468) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 445, 450, 461, 465 and 467 of which the questioners were absent) were laid on the Table.

## 2. Unstarred Questions

Seventy-three Unstarred Questions (Nos. 701—773) were put down on the order paper. Original notices of Unstarred Questions Nos. 701, 719, 723, 735, 768 and 771 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

#### 3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

- (i) Alleged molestation of communist workers engaged in filing claims and objections regarding Electoral Rolls at Trivandrum.
- Notice by Shri V. P. Nayar.
- (ii) Explosion on the Amritsar-Pathankot railway track on the 29th November, 1959.

Notice by Shri Atal Bihari Vajpayee.

#### 4. Statement by Prime Minister

The Prime Minister made a statement regarding the Chinghai-Tibet highway.

#### 5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
  - (i) Supplementary State- Eighth Session, 1959. ment No. II.
    - (ii) Supplementary State- Seventh Session, 1959. ment No. IX.
  - (iii) Supplementary State- Fifth Session, 1958. ment No. XV.
- (2) A copy of Notification No. G.S.R. 1212 dated the 7th November, 1959, under sub-section (2) of Section 3 of the All India Services Act, 1951 making certain further amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (3) A copy of the Notification No. LR. 1-77|55 dated the 25th July, 1959 containing the Himachal Pradesh Hindu Marriage Registration Rules, 1959, published in Himachal Pradesh Gazette, under sub-section (3) of Section 8 of the Hindu Marriage Act, 1955.
- (4) A copy of Notification No. G.S.R. 207 dated the 1st April, 1958, under Section 38 of the Central Excises and Salt Act, 1944 making certain further amendment to the Central Excise Rules, 1944.
- (5) A copy of the Report of the Life Insurance Corporation of India for the year ended 31st December, 1958 along with the Audited Accounts, under Section 29 of the Life Insurance Corporation Act, 1956.

## 6. Calling attention to matter of urgent public importance

Shri N. R. M. Swamy called the attention of the Minister of Labour and Employment to the reported death of seven persons due to collapse of roof inside Sripur Colliery on the 19th November, 1959.

The Deputy Minister of Labour made a statement in regard thereto.

#### 7. Government Bill-Passed

The Constitution (Eighth Amendment) Bill, 1959

On the motion for consideration of the Bill, the House divided, Ayes 291; Noes 9.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of clause 2, the House divided, Ayes 248; Noes 24.

The motion was declared as not carried in accordance with Rule 155 of the Rules of Procedure and in accordance with the Constitution. Clause 2 was Negatived.

On the motion for adoption of clause 3, the House divided, Ayes 280; Noes 5.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri Govind Ballabh Pant that the Bill, with the omission of clause 2, be passed, the House divided, Ayes 285; Noes 4.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the Bill, with the omission of clause 2, was passed.

#### 8. Government Bill-under consideration

The Kerala State Legislature (Delegation of Powers) Bill, 1959

Discussion on the motion for consideration of the Bill moved on the 27th November, 1959, continued.

The following members took part in the debate:-

- (1) Shri T. C. N. Menon
- (2) Shri A. K. Gopalan
- (3) Shri Ranbir Singh Chaudhuri
- (4) Shri Mathew Maniyangadan
- (5) Shri Venketrao Sriniwasrao Naldurgker
- (6) Shri V. Eacharan
- (7) Shri V. P. Nayar (Speech unfinished)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd December, 1959.)

#### BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 2, 1959/Agrahayana 11, 1881 (Saka)

#### No. 330

#### 1. Starred Questions

Fifty-four Starred Questions (Nos. 490—543) were put down on the order paper out of which Twenty were called. (Original notices of Starred Questions Nos. 498, 504, 507, 528, and 541 were received in Hindi.

Eighteen Starred Questions (Nos. 490—505, 508 and 509) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 506 and 507) of which the questioners were absent) were laid on the Table.

## 2. Unstarred Questions

Sixty-three Unstarred Questions (Nos. 774—836) and a statement by the Minister of Works, Housing and Supply correcting the reply given on the 3rd December, 1958 to part (a) of Unstarred Question No. 820 were put down on the order paper. Original notices of Unstarred Questions Nos. 779, 787, 788, 831 and 834 were received in Hindi. Replies to Unstarred Questions and the Statement referred to above were laid on the Table.

#### 3. Papers laid on the Table

A copy of each of the following Notifications was laid on the Table under sub-section (7) of Section 59 of the Mines Act, 1952:—

- (i) G.S.R. No. 1250 dated the 14th November, 1959 making certain amendment to the Mysore Gold Mines Rules, 1953.
- (ii) G.S.R. No. 1251 dated the 14th November, 1959 containing the Mines Creche Rules, 1959.

## 4. Statement Re: Supplementary Demands for Grants for 1959-60

Shri Morarji Desai presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1959-60.

## 5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Fifty-second Report of the Committee on Private Members' Bills and Resolutions.

#### 6. Statement by Minister of Information and Broadcasting

The Minister of Information and Broadcasting made a statement clarifying the information given by him on the 24th November, 1959 in the course of reply to the debate on the Reports of the Registrar of Newspapers for India for the years 1957 and 1958 regarding authentication of declarations.

#### 7. Government Bill-Introduced

The Tripura Land Revenue and Land Reforms Bill, 1959.

#### 8. Government Bill-Passed

The Kerala State Legislature (Delegation of Powers) Bill, 1959

Discussion on the motion for consideration of the Bill moved on the 27th November, 1959, continued.

Shri V. P. Nayar concluded his speech.

Shri B. N. Datar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

On an amendment to Clause 3 moved by Shri T. C. N. Menon, the House divided, Ayes 14; Noes 101. The amendment was accordingly negatived.

Clause 3 was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. N. Datar.

The following members took part in the debate:-

- (1) Shri A. K. Gopalan
- (2) Shri B. N. Datar

The motion was adopted and the Bill was passed.

#### 9. Supplementary Demands for Grants for 1959-60 (Kerala)

Discussion on the Supplementary Demands for Grants in respect of the Kerala State for 1959-60 commenced.

Eight cut motions—of which one each was on Demands Nos. XIV and XXVI and two each on Demands Nos. XV, XXXI and XXXV—were moved and negatived.

One cut motion on Demand No. XIV was ruled out of order.

| Number of<br>Demand | Name of Demand                                  | Amount of<br>Supplementary<br>Demand |
|---------------------|---|--------------------------------------|
|                     |   | Rs.                                  |
| II                  | Land Revenue                                    | 3,99,200                             |
| XIV                 | Jails   | 6,69,000                             |
| xv                  | Police .  | 1,97,100                             |
| XVIII               | Medical   | 28,900                               |
| XIX                 | Public Health                                   | 99,500                               |
| XXVI                | Civil Works                                     | 95,500                               |
| XXXI                | Transport Schemes                               | 10,000                               |
| XXXIV               | Capital Outlay on Irrigation (Non-commercial) . | 50,000                               |
| XXXV                | Capital Outlay on Public Health                 | 2,28,100                             |
| XXXVIII             | Capital Outlay on Civil Works                   | 1,50,000                             |

# 10. Government Bill-Motion for reference to Joint Committee-under consideration

The Legal Practitioners Bill, 1959

The motion for reference of the Bill to a Joint Committee was moved by Shri Asoke K. Sen.

The following members took part in the debate:-

- (1) Shri Aurobindo Ghosal
- (2) Shri Ajit Singh Sarhadi
- (3) Shri M. Shankaraiya
- (4) Shri Purushottamdas R. Patel
- (5) Shri Satyendra Narayan Sinha
- (6) Shri Tekur Subrahmanyam
- (7) Shri Mulchand Dube (Speech unfinished)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday the 3rd December, 1959.)

#### BULLETIN-PART I

### [Brief Record of Proceedings]

Thursday, December 3, 1959/Agrahayana 12, 1881 (Saka)

#### No. 331

#### 1. Starred Questions

Thirty Seven Starred Questions (Nos. 544—580)were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 552, 557, 567 and 575 were received in Hindi.

Thirteen Starred Questions (Nos. 544, 545, 547—556 and 559) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 546, 557 and 558 of which the questioners were absent) were laid on the Table.

## 2. Unstarred Questions

Eighty-four Unstarred Questions (Nos. 837—920) were put down on the order paper. Original notices of Unstarred Questions Nos. 851, 862, 907 and 908 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of Notification No. F. 12(80)/58-MT/Home dated the 23rd July, 1959, published in Delhi Gazette, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Delhi Motor Vehicles Rules, 1940.
- (2) A copy of Notification No. G.S.R. 884 dated the 4th October, 1958, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain further amendments to the Sugarcane (Control) Order, 1955.

## 4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 30th November, 1959, Rajya Sabha had agreed without any amendment to the Arms Bill, 1959, passed by Lok Sabha on the 17th November, 1959.

(ii) That at its sitting held on the 1st December, 1959, Rajya Sabha had agreed without any amendment to the Haj Committee Bill, 1959, passed by Lok Sabha on the 24th November, 1959.

#### 5. Calling attention to matter of Urgent Public Importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Health to the acquisition of about thirty-five thousand acres of land of the execution of the Master Plan for Greater Delhi.

The Minister of Health laid on the Table a statement in regard thereto.

#### 6. Government Bills-introduced

- (1) The Kerala Appropriation (No. 2) Bill, 1959.
- (2) The Sugar (Special Excise Duty) Bill, 1959.
- (3) The Motor Vehicles (Amendment) Bill, 1959.

#### 7. Statement re: Ordinance—laid on the Table

Statement explaining the circumstances which necessitated immediate legislation by the Sugar (Special Excise Duty) Ordinance, 1959 was laid on the Table under Rule 71(1) of the Rules of Procedure and Conduct of Sparness in Liek Sabha.

#### 8. Government Bill-Motion for Reference to Joint Committee-adopted

The Legal Practitioners Bill, 1959

Discussion on the motion for reference of the Bill to a Joint Committee moved on the 2nd December, 1959, continued.

The following members took part in the debate:-

- (1) Shri Mulchand Dube
- (2) Shri Upendranath Barman
- (3) Shri V. P. Nayar
- (4) Shri Shraddhakar Supakar
- (5) Shri C. R. Pattabhi Raman
- (6) Shri Ram Krishan Gupta
- (7) Shri Diwan Chand Sharma
  - (8) Shri Prabhu Narain Singh

Shri R. M. Hajarnavis replied to the debate.

#### The motion was adopted as follows:-

"That the Bill to amend and consolidate the law relating to legal practitioners and to provide for the constitution of Bar Council and an All-India Bar, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely, Shri C. R. Pattabhi Raman, Shri M. Thirumala Rao, Shri Liladhar Kotoki, Shri Kailash Pati Sinha, Shri Mohammad Tahir, Shri Narendrabhai Nathwani, Shri K. G. Deshmukh, Shri M. Sri Ranga Rao, Shri C. D. Gautam, Shri Radha

Charan Sharma, Shri P. Thanulingom Nadar, Shri T. Ganapathy, Shri K. R. Achar, Shri Hem Raj, Pandit Mukat Bihari Lal Bhargava, Pandit Munishwar Dutt Upadhyay, Shri Raghubir Sahai, Shri Radha Mohan Singh, Shri Paresh Nath Kayal, Shri Ganpati Ram, Shri R. M. Hajarnavis, Shri S. C. Gupta, Shri T. C. N. Menon, Shri N. Siva Raj, Shri Khushwaqt Rai, Shri D. R. Chavan, Shri Ram Garib, Shri Braj Raj Singh, Dr. A. Krishnaswami, and Shri Asoke K. Sen.

## and 15 from Rajya Sabha;

- that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;
- that the Committee shall make a report to this House by the end of the first week of the next session;
- that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and
- that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

## 9. Government Bill—under consideration

The Dowry Prohibition Bill, 1959, as reported by the Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri R. M. Hajarnavis.

Shri T. C. N. Menon commenced his speech on the motion which was not concluded.

#### 10. Motion re: setting up of P. & T. Board

Shri Harish Chandra Mathur moved the following motion:-

"That this House takes note of the statement regarding the setting up of P. & T. Board made by the Minister of Transport and Communications in the House on the 11th September, 1959."

The following members took part in the debate:-

- (1) Shri Hem Barua
- (2) Shri T. C. N. Menon
- (3) Shri Bhakt Darshan
- (4) Shri Diwan Chand Sharma
- (5) Shri Satis Chandra Samanta
- (6) Shri N. R. M. Swamy

- (7) Shri Braj Raj Singh
- (8) Shri Aurobindo Ghosal
- (9) Shri Arun Chandra Guha
- (10) Shri P. T. Thanu Pillai
- (11) Shri S. M. Banerjee
- (12) Dr. P. Subbarayan

Shri Harish Chandra Mathur replied to the debate.

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th December, 1959.)

#### BULLETIN-PART I

#### [Brief Record of Proceedings]

Friday, December 4, 1959/Agrahayana 13, 1881 (Saka)

#### No. 332

#### 1. Starred Questions

Twenty-nine Starred Questions (Nos. 581—609) were put down on the order paper out of which seventeen were called. Original notices of Starred Questions Nos. 586 and 605 were received in Hindi.

Fifteen Starred Questions (Nos. 581—587, 589—592, 594—596 and 600) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 588 and 593 of which the questioners were absent) were laid on the Table.

#### 2. Unstarred Questions

Eighty-one Unstarred Questions (Nos. 921—969, 971—987, 989—999 and 1001—1004) were put down on the order paper. Unstarred Questions Nos. 970, 988 and 1000 were transferred to the list of questions for the 16th December, 1959, 15th December, 1959 and 11th December, 1959 respectively. Original notices of Unstarred Questions Nos. 955, 956, 981 and 985 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

#### 3. Short Notice Question

One Short Notice Question regarding Decline in the value of Indian rupee in Hong Kong addressed to the Minister of Finance was asked. It was orally answered and supplementary questions were also asked and answered thereon.

#### 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
  - (i) Report (1959) of the Tariff Commission on the Levy of interest on Special Advances to the Tata Iron and Steel Company Limited and the Indian Iron and Steel Company Limited.

- (ii) Government Resolution No. PS-45(112)/57 dated the 25th November, 1959.
- (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (2) A copy of Notification No. G.S.R. 1249 dated the 14th November, 1959, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

#### 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 2nd December, 1959, Rajya Sabha had agreed without any amendment to the Indian Penal Code (Amendment) Bill, 1959, passed by Lok Sabha on the 24th November, 1959.

## 6. Calling attention to matter of urgent public importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Works, Housing and Supply to the explosion in a godown in Jamuria Bazar near Asansol on November 29, 1959 resulting in the death of some persons and injuries to many others.

The Minister of Works, Housing and Supply made a statement in regard thereto.

#### 7. Announcement by Speaker

The Speaker made an announcement regarding certain corrections in the figures of the divisions held on the Constitution (Eighth Amendment) Bill, 1959 on the 1st December, 1959.\*

#### 8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government legislative and other business for the week commencing the 7th December, 1959.

#### 9. Government Bill-Passed

The Kerala Appropriation (No. 2) Bill, 1959

The motion for consideration of the Bill was moved by Shri B. Gopala Reddi.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

for '24' read '23'.

(ii) line 14,

for '285' read '284'.

<sup>\*</sup>Accordingly in Bulletin—Part I dated the 1st December, 1959, page 1096,

<sup>(</sup>i) line 3,

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. Gopala Reddi.

The motion was adopted and the Bill was passed.

#### 10. Government Bill-under consideration

The Dowry Prohibition Bill, 1959, as reported by the Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 3rd December, 1959, continued.

The following members took part in the debate:-

- (1) Shri T. C. N. Menon
- (2) Shrima'i Ila Palchoudhuri
- (3) Pandit Thakur Das Bhargava
- (4) Shrimati Uma Nehru
- (5) Shri Narendrabhai Nathwani
- (6) Shri Hem Barua
- (7) Shri Prakash Vir Shastri

The discussion was not concluded.

# 11. Motion re: Fifty-second Report of Committee on Private Members' Bills and Resolutions

Shri Narendrabhai Nathwani moved the following motion:-

"That this House agrees with the Fifty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd December, 1959."

The motion was adopted.

## 12. Private Member's Resolution—Negatived

Shri Diwan Chand Sharma concluded his speech on the following Resolution moved by him on the 20th November, 1959:—

"This House calls upon the Government to appoint a high-powered Commission, consisting of public men, administrators and two judges of a High Court, to suggest ways and means for the reorganisation of the country's administration so that it could be helpful in achieving the goal of a Welfare State."

The following members took part in the debate:-

- (1) Shri S. M. Banerjee
  - (2) Shri C. R. Narasimhan
  - (3) Shri Surendra Mahanty
  - (4) Shri Harish Chandra Mathur
  - (5) Shri T. Nagi Reddy

- (6) Shri Padam Dev
- (7) Shri Aurobindo Ghosal
- (8) Shri Arun Chandra Guha
- (9) Shri Narayan Ganesh Goray
- (10) Shri Ajit Singh Sarhadi
- (11) Shrimati Ila Palchoudhuri
- (12) Dr. G. S. Melkote
- (13) Shri Ram Krishan Gupta
- (14) Shri Braj Raj Singh
- (15) Shri Brajeshwar Prasad
- (16) Shri Mool Chand Jain
- (17) Shri B. N. Datar

Shri Diwan Chand Sharma replied to the debate.

The Resolution was negatived.

#### 13. Private Member's Resolution—under consideration

Shri A. K. Gopalan moved the following Resolution:-

"This House is of opinion that the development of drug industry in the country be taken up as a State concern."

Shri A. K. Gopalan's speech was not concluded.

### 14. Beport of Business Advisory Committee

Shri Shivram Rango Rane presented the Forty-sixth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th December, 1959.)

#### BULLETIN-PART I

#### [Brief Record of Proceedings]

Monday, December 7, 1959/Agrahayana 16, 1881 (Saka)

#### No. 333

## 1. Starred Questions

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Forty-seven Starred Questions (Nos. 610—656) were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 616, 620 and 626 were received in Hindi.

Fifteen Starred Questions (Nos. 610—622, 624 and 625) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 623 of which the question was absent) were laid on the Table.

#### 2. Unstarred Questions

Sixty Unstarred Questions (Nos. 1005—1015 and 1017—1065) were put down on the order paper. Original notices of Unstarred Questions Nos. 1020, 1027, 1030, 1031, 1032, 1035 1036 and 1040 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Limited Payments Agreement signed between the Governments of India and Pakistan on the 3rd December, 1959.
- (2) A copy of each of the following Notifications issued under Section 15 of the Industries (Development and Regulation) Act, 1951:—
  - (i) S.O. No. 2541 dated the 16th November, 1959.
  - (ii) S.O. No. 2593 dated the 18th November, 1959.
- (3) A copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
  - Report (1959) of the Tariff Commission on the Fair Ex-works and Fair Selling Prices of Paper and Paper boards.
  - (ii) Government Resolution No. Ch(1)-41(79)|59 dated the 27th November, 1959.

- (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (iv) Report (1959) of the Tariff Commission on the Continuance of Protection to the Machine Screw Industry.
- (v) Government Resolution No. 18(1)-T.R.|59 dated the 1st December, 1959.
- (vi) Notification No. 18(1)-T.R. 59 dated the 1st December, 1959.
- (vii) Statement explaining the reasons why a copy each of the documents at (iv) to (vi) above could not be laid on the Table within the period prescribed in the said sub-section.
- (viii) Report (1959) of the Tariff Commission on the Continuance of Protection to the Cotton and Hair Belting Industry.
  - (ix) Government Resolution No. 6(1)-T.R.|59 dated the 2nd December, 1959.
  - (x) Statement explaining the reasons why a copy each of the documents at (viii) and (ix) above could not be laid on the Table within the period prescribed in the said sub-section.
  - (xi) Report (1959) of the Tariff Commission on the Continuance of Protection to the Automobile Leaf Spring Industry.
  - (xii) Government Resolution No. 21(3)-T.R.|59 dated the 27th November, 1959.
- (xiii) Statement explaining the reasons why a copy each of the documents at (xi) and (xii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (xiv) Report (1959) of the Tariff Commission on the Continuance of Protection to the Non-Ferrous Metals Industry.
- (xv) Government Resolution No. 22(1)-T.R.|59 dated the 4th December, 1959.
- (xvi) Report (1959) of the Tariff Commission on the Continuance of Protection to the Stearic Acid and Oleic Acid Industry.
- (xvii) Government Resolution No. 2(1)-T.R. 59 dated the 30th November, 1959.
- (4) A copy of Notification No. S.O. 2698 dated the 4th December, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain amendments to the Nonferrous Metals (Control) Order, 1958.
- (5) A copy of statement showing summary of the main conclusions of the Seventeenth Session of the Indian Labour Conference held at Madras in July, 1959.
- (6) A copy of Notification No. G.S.R. 1307 dated the 28th November, 1959, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, making certain further amendments to the Employees' Provident Funds Scheme, 1952.

#### 4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 3rd December, 1959, Rajya Sabha had agreed without any amendment to the Andhra Pradesh and Madras (Alteration of Boundaries) Bill, 1959, passed by Lok Sabha on the 23rd November, 1959.
- (ii) That at its sitting held on the 30th November, 1959, Rajya Sabha had passed the Married Women's Property (Extension) Bill, 1959.

#### 5. Bill Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table the Married Women's Property (Extension) Bill, 1959, as passed by Rajya Sabha.

## 6. Calling attention to matter of urgent public importance

Shri S. M. Banerjee called the attention of the Minister of Works, Housing and Supply to the decision of the Central Government to increase the rent of the houses constructed in several cities of Uttar Pradesh.

The Deputy Minister of Works, Housing and Supply made a statement in regard thereto.

## 7. Motion Re: Forty-sixth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:-

"That this House agrees with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 4th December, 1959."

The motion was adopted.

#### 8. Government Bill-under consideration

The Dowry Prohibition Bill, 1959, as reported by the Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 3rd December, 1959, continued.

The following members took part in the debate:-

- (1) Shrimati Parvathi M. Krishnan
- (2) Rani Manjula Devi

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- (3) Shrimati Subhadra Joshi
- (4) Shrimati Satyabhama Devi
- (5) Shrimati Renu Chakravartty
- (6) Shri Mathew Maniyangadan.

Shri R. M. Hajarnavis replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Consideration of clause 2 was taken up and held over.

Consideration of clause 3 was taken up and not concluded.

## 9. Motion re: Reports of Hindustan Machine Tools

Shri K. T. K. Tangamani moved the following motions:-

- (i) "That this House takes note of the Annual Report of the Hindustan Machine Tools (Private) Limited for the year 1957-58, laid on the Table of the House on the 22nd September, 1958."
- (ii) "That this House takes note of the Annual Report of the Hindustan Machine Tools (Private) Limited for the year 1958-59, laid on the Table of the House on the 6th August, 1959."

The following members took part in the debate:-

- (1) Shri Arun Chandra Guha
- (2) Shri N. R. M. Swamy
- (3) Shri Bimal Comar Ghose
- (4) Shri Harish Chandra Mathur
- (5) Shri Prabhat Kar
- (6) Shri Manubhai Shah

Shri K. T. K. Tangamani replied to the debate.

The motions were adopted.

## 10. Half-an-hour discussion on Matters arising out of Answers to Question

Shri Aurobindo Ghosal raised a half-an-hour discussion on points arising out of the answer given on the 27th November, 1959 to Starred Question No. 380 regarding Methonal Plant, Sindri.

Shri Satish Chandra replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th December, 1959.)

#### BULLETIN-PART I

#### [Brief Record of Proceedings]

Tuesday, December 8, 1959/Agrahayana 17, 1881 (Saka)

#### No. 334

#### 1. Starred Questions

Forty Starred Questions (657—696) were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 662, 664 and 686, were received in Hindi.

Fifteen Starred Questions (Nos. 657—663, 665—672) were orally answered and supplementary questions were asked on fourteen of them. Replies to the remaining questions (including Starred Question No. 664 of which the questioner was absent) were laid on the Table.

#### 2. Unstarred Questions

Seventy-four Unstarred Questions (Nos. 1066—1139) were put down on the order paper. Original notices of Unstarred Questions Nos. 1076, 1086, 1088, 1098 and 1122 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report of the Inland Water Transport Committee.
- (2) A copy of Notification No. G.S.R. 1309 dated the 25th November, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

## 4. Calling attention to matter of urgent public importance

Shri S. M. Banerjee called the attention of the Minister of Railways to the explosion on the Amritsar-Pathankot railway track on the 29th November, 1959.

The Deputy Minister of Railways made a statement in regard thereto.

#### 5. Motion re: increase in allocation of time to Government Bill

Shri Raghubir Sahai moved the following motion:-

"That the time allotted by the House on the 26th November, 1959 (Vide Forty-fifth Report of the Business Advisory Committee) for consideration and passing of the Dowry Prohibition Bill. 1959, as reported by the Joint Committee, be extended from 5 hours to 7 hours."

The motion was adopted.

#### 6. Government Bills-under consideration

(i) The Dowry Prohibition Bill, 1959, as reported by the Joint Committee Clause-by-clause consideration of the Bill continued.

On two amendments to clause 3, moved by Shri Narendrabhai Nathwani, the House divided, Ayes 153; Noes 22. The amendments were accordingly adopted.

On an amendment to clause 3, moved by Shri Purushottamdas R. Patel, the House divided, Ayes 41; Noes 41. The amendment was accordingly negatived.

Clause 3 was adopted as amended.

Further consideration of clause 2 was taken up and held over,

Clause-by-clause consideration was not concluded.

(ii) The Mines (Amendment) Bill, 1959

The motion for consideration of the Bill was moved by Shri Gulzarilal Nanda.

Two amendments for reference of the Bill to a Joint Committee were moved by Shrimati Ila Palchoudhuri and Shri Aurobindo Ghosal.

An amendment for reference of the Bill to a Select Committee was moved by Shri Satis Chandra Samanta.

The following members took part in the debate:-

- (1) Shrimati Ila Palchoudhuri
- (2) Shri T. B. Vittal Rao
- (3) Shri Aurobindo Ghosal
- (4) Shri Arun Chandra Guha
- (5) Shri Surendranath Dwivedy
- (6) Shri Satis Chandra Samanta
- (7) Dr. G. S. Melkote (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th December, <del>1</del>959.)

M. N. KAUL, Secretary

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#### BULLETIN-PART I

#### [Brief Record of Proceedings]

Wednesday, December 9, 1959/Agrahayana 18, 1881 (Saka)

#### No. 335

#### 1. Starred Questions

Fifty-six Starred Questions (Nos. 697—752) were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 704, 711, 712, 714, 732, 740 and 748 were received in Hindi.

Thirteen Starred Questions (Nos. 697—707, 710 and 712) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 708, 709 and 711 of which the questioners were absent) were laid on the Table.

#### 2. Unstarred Questions

Eighty-six Unstarred Questions (Nos. 1140—1195 and 1198—1227 were put down on the order paper. Unstarred Question No. 1196 was transferred to the list of questions for the 15th December, 1959. Original notices of Unstarred Questions Nos. 1185, 1186, 1190, 1205 and 1221 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. G.O. MS 408/59 dated the 15th May, 1959 published in Kerala Gazette, under sub-section (3) of Section 13 of the Kera a Cinemas (Regulation) Act, 1958 read with clause (b) of the proclamation dated the 31st July, 1959, issued by the President in relation to the State of Kerala making certain amendment to the Kerala Cinemas (Regulation) Rules, 1958.
- (2) A copy of each of the following Notifications published in Kerala Gazette, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, read with clause (b) of the proclamation dated the 31st July, 1959, issued by the President in relation to the State of Kerala:—
  - (i) No. T.B.I.-10008/56PW dated the 1st June, 1959 making certain amendments to the Travancore-Cochin Motor Vehicles Rules, 1952.

- (ii) No. T.B.I.-1008/56PW dated the 1st June, 1959 making certain amendments to the Madras Motor Vehicles Rules, 1940.
- (3) A copy of Notification No. G.S.R. 1296 dated the 28th November, 1959, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955 making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.
- (4) A copy of No ification No. G.S.R. 1297 dated the 28th November, 1959, under Section 38 of the Central Excises and Salt Act, 1944 making certain further amendment to the Central Excise Rules, 1944.
- (5) A copy of the Directors' Annual Report of the Indian Mining and Construction Company (Private) Limited (as amended) for the year 1957-58 in substitution of the one laid on the Table on the 8th September, 1959, under sub-section (1) of Section 639 of the Companies Act, 1956.

## 4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th December, 1959, Rajya Sabha had passed without any amendment the Constitution (Eighth Amendment) Bill, 1959, passed by Lok Sabha on the 1st December, 1959.

## 5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Fifty-third Report of the Committee on Private Members' Bills and Resolutions.

#### 6. Government Bill-Introduced

The Manipur Land Revenue and Land Reforms Bill, 1959.

#### 7. Announcement by Speaker

The Speaker made an announcement regarding a correction in the figures of a division held on the Dowry Prohibition Bill, 1959, as reported by the Joint Committee, on the 8th December, 1959.\*

## 8. Government Bill-Passed

The Dowry Prohibition Bill, 1959, as reported by the Joint Committee.

Clause-by-clause consideration of the Bill continued.

On an amendment for substitution of clause 2, moved by Shri R. M. Hajarnavis, the House divided, Ayes 183; Noes 40. The amendment was accordingly adopted:

Clauses 2 and 6 were adopted as amended.

Clauses 4, 5 and 7 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

<sup>\*</sup>Accordingly in Bulletin—Part I dated the 8th December, 1959, page 1113, under item No. 6, line 7,

for 'Ayes 41' read 'Ayes 39'.

The motion that the Bill, as amended, be passed was moved by Shri R. M. Hajarnavis.

The motion was adopted and the Bill, as amended, was passed.

#### 9. Government Bill-under consideration

The Mines (Amendment) Bill, 1959.

Discussion on the motion for consideration of the Bill and the amendments for reference of the Bill to Joint and Select Committees, moved on the 8th December, 1959, continued.

The following members took part in the debate:-

- (1) Dr. G. S. Melkote
- (2) Shri Kashi Nath Pandey
- (3) Shri Laisram Achaw Singh
- (4) Shri K. R. Achar
- (5) Shri Ram Krishan Gupta

Shri Gulzarilal Nanda commenced his speech in reply to the debate, which was not concluded.

## Motion re: Summary of Proceedings of the Sixteenth Session of the Indian Labour Conference

Shri Diwan Chand Sharma moved the following motion:-

"That this House takes note of the Summary of Proceedings of the Sixteenth Session of the Indian Labour Conference, laid on the Table of the House on the 11th August, 1958."

The following members took part in the debate:-

- (1) Shri Ram Krishan Gupta
- (2) Shri K. T. K. Tangamani
- (3) Shri S. C. C. Anthony Pillai
- (4) Dr. G. S. Melkote
- (5) Shri N. R. M. Swamy
- (6) Shri T. B. Vittal Rao
- (7) Shri Kashi Nath Pandey
- (8) Shri Abid Ali

Shri Diwan Chand Sharma replied to the debate.

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th December, 1959.)

#### CORRIGENDUM

In Bulletin—Part I dated the 8th December, 1959, page 1113, under item No. 6, line 7,

for 'Noes 41' read 'Noes 141'.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Thursday, December 10, 1959/Agrahayana 19, 1881 (Saka)

#### No. 336

#### 1. Starred Questions

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Forty Starred Questions (Nos. 753 to 792) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 755 and 760 were received in Hindi.

Fifteen Starred Questions (Nos. 753 to 767) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Fiftty-five Unstarred Questions (Nos. 1228—1282) were put down on the erder paper. Original notices of Unstarred Questions Nos. 1247, 1261, 1280 to 1282 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

#### 3. Short Notice Questions

Two Short Notice Questions regarding treatment of Indian policemen by Chinese troops and unidentified planes seen in West Bengal addressed to the Prime Minister were asked. They were orally answered and supplementary questions were also asked and answered thereon.

#### 4. Papers laid on the Table

The fellowing papers were laid on the Table:-

- (1) A copy of the Trade and Merchandise Marks Rules, 1959, published in Notification No. S.O. 2603 dated the 25th November, 1959, under Section 134 of the Trade and Merchandise Marks Act, 1958.
- (2) A copy of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
  - (i) Report (1959) of the Tariff Commission on the continuance of protection to the Plastic (Phenol Formaldehyde Moulding Power and Buttons) Industry.

- (ii) Government Resolution No. 27(2)-T.R.|59, dated the 8th December, 1959.
- (iii) Report (1958) of the Tariff Commission on the Fair Selling Prices of Caustic Soda, Chlorine, Hydrochloric Acid and Bleaching Powder.
- (iv) Government Resolutions No. CH(I)-31(36)|58, dated the 27th October, 1959.
- (v) Statement explaining the reasons why a copy each of the documents at (iii) and (iv) above could not be laid on the Table within the period prescribed in the said sub-section.

#### 5. Calling attention to matter of urgent public importance

Shri M. Ayyakannu called the attention of the Minister of Railways to the dislocation of railway traffic due to the breaches on the chord line between Villupuram and Tiruchchirappalli as well as between Tiruchchirappalli and Madurai on the 29th November, 1959.

The Deputy Minister of Railways made a statement in regard thereto.

#### 6. Statement by Deputy Minister of Labour

The Deputy Minister of Labour made a statement regarding certain matters arising out of the speeches of Shrimati Renu Chakravartty and Shri S. M. Banerjee during the discussion on Chinakuri Mine disaster on the 2nd April, 1959.

#### 7. Government Bill-Passed

The Mines (Amendment) Bill, 1959

Shri Gulzari Nanda concluded his speech in reply to the debate on the motion for consideration of the Bill and the amendments for reference of the Bill to Joint and Select Committees, moved on the 8th December, 1959.

The amendment for reference of the Bill to a Joint Committee moved by Shrimati Ila Palchoudhuri on the 8th December, 1959, was deemed to have been withdrawn by leave of the House.

The amendment for reference of the Bill to a Select Committee moved by Shri Satis Chandra Samanta on the 8th December, 1959, was deemed to have been withdrawn by leave of the House.

The amendment for reference of the Bill to a Joint Committee moved by Shri Aurobindo Ghosal on the 8th December, 1959, was negatived.

· The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 12, 14 to 29, 32 to 39 and 41 to 47 were adopted.

On an amendment to clause 30, moved by Shri T. B. Vittal Rao, the House divided, Ayes 28; Noes 128. The amendment was accordingly negatived.

Clause 30 was also adopted.

Clauses 13, 31 and 40 were adopted as amended.

New clause 43A was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Gulzarilal Nanda.

The following members took part in the debate:-

- (1) Shri Prabhat Kar
- (2) Shri Sinhasan Singh
- (3) Shri T. B. Vittal Rao
- (4) Shri Kashi Nath Pandey
- (5) Shrimati Ila Palchoudhuri
- (6) Dr. G. S. Melkote
- (7) Shri Gulzarilal Nanda

The motion was adopted and the Bill, as amended, was passed.

## 8. Supplementary Demands for Grants for 1959-60

Discussion on the Demands for Supplementary Grants in respect of the Budget (General) for 1959-60, commenced.

Seventeen cut motions—of which three were on Demand No. 25, o.e on Demand No. 108, nine on Demand No. 121 and four on Demand No. 130—were moved.

Six cut motions—of which two were on Demand No. 108 and four on Demand No. 121—were ruled out of order.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th December, 1959.)

#### BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 11, 1959/Agrahayana 20, 1881 (Saka)

#### No. 337

#### 1. Starred Questions

Thirty-four Starred Questions (Nos. 793—826) were put down on the order paper out of which nineteen were called (Original notices of Starred Questions Nos. 801 and 815 were received in Hindi.

Seventeen Starred Questions (Nos. 793—807, 810 and 811) were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions (including Starred Questions Nos. 808 and 809 of which the questioners were absent) were laid on the Table.

#### 2. Unstarred Questions

Sixty-five Unstarred Questions (Nos. 1283—1347) were put down on the order paper. Original notices of Unstarred Questions Nos. 1318, 1320 and 1331 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

#### 3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Khushwaqt Rai and Mohan Swarup regarding the treatment meted out to Shri Karam Singh by the Chinese authorities, after the Prime Minister stated that he would make a statement on the subject on Monday, the 14th December, 1959. (See para. 13 below.)

## 4. Paper laid on the Table

A copy of the Report on an Enquiry into the Pace and Pattern of Market Arrivals of Foodgrains for the 1958-59 Season was laid on the Table.

## 5. Statement by Minister of Food and Agriculture

The Minister of Food and Agriculture made a statement correcting the reply given on the 17th November, 1959 to supplementaries by Shri Narayan Ganesh Goray on Starred Question No. 43 regarding Fourth All-India Conference of Warehousemen.

#### 6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government legislative and other business for the week commencing the 14th December, 1959.

## 7. Supplementary Demands for Grants for 1959-60

Discussion on the Demands for Supplementary Grants in respect of the Budget (General) for 1959-60, concluded.

All the cut motions moved on the 10th December, 1959, were negatived.

The following Demands were voted in full:—

| Number<br>of<br>Demand | Name of Demand  | Amount of<br>Supplementary<br>Demand |
|------------------------|---|--------------------------------------|
|                        |   | Rs.                                  |
|                        | I. EXPENDITURE MET FROM REVENUE:  |                                      |
|                        | (Ministry of Defence)   |                                      |
| 9                      | Defence Services, Effective—Army  | 1,92,000                             |
|                        | (Ministry of Finance)   |                                      |
| 25                     | Opium   | 22,92,000                            |
|                        | II. EXPENDITURE MET FROM CAPITAL ANI DISBURSEMENT OF LOANS AND ADVANCES |                                      |
|                        | (Ministry of Community Development and Co-operation)                    |                                      |
| 108                    | Capital Outlay of the Ministry of Community Developme and Co-operation  | nt<br>. 1,08,00,000                  |
|                        | (Ministry of Food and Agriculture)                                      |                                      |
| 121                    | Other Capital Outlay of the Ministry of Food and Agricultur             | e 7,76,99,000                        |
|                        | (Ministry of Steel, Mines and Fuel)                                     |                                      |
| 130                    | Capital Outlay of the Ministry of Steel, Mines and Fuel.                | . 5,55,00,000                        |
|                        | (Ministry of Transport and Communications)                              | •                                    |
| 131                    | Capital Outlay on Posts and Telegraphs (Not met from Revenue)           | n<br>1,000,                          |

#### 8. Suspension of Rule

#### Shri B. N. Datar moved the following motion:—

"That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Tripura Land Revenue and Land Reforms Bill, 1959, to a Joint Committee of the Houses be suspended."

The motion was adopted.

# Government Bill—Motion for reference to Joint Committee—under consideration

The Tripura Land Revenue and Land Reforms Bill, 1959.

The motion for reference of the Bill to a Joint Committee was moved by Shri B. N. Datar,

The following members took part in the debate:-

- (1) Shri Dasaratha Deb
- (2) Shri Aurobindo Ghosal
- (3) Shri Ram Sewak Yadav (Speech unfinished)

The discussion was not concluded.

## Motion Re: Fifty-third Report of Committee on Private Members' Bills and Resolutions

Shri Shraddhakar Supakar moved the following motion:-

"That this House agrees with the Fifty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th December, 1959."

The motion was adopted.

#### 11. Private Members' Bills-introduced

- (1) The Legal Practitioners (Amendment) Bill, 1959 (Insertion of new section 14A and amendment of section 41) by Shri Ajit Singh Sarhadi.
- (2) The Indian Bar Councils (Amendment) Bill, 1959 (Amendment of sections 12 and 15) by Shri Ajit Singh Sarhadi.
- (3) The Child Marriage Restraint (Amendment) Bill. 1959 (Amendment of sections 2 and 3) by Shri Diwan Chand Sharma.

#### 12. Private Member's Bill-Motion for introduction negatived

The Population Control Bill, 1959 by Shri Balkrishna Wasnik.

## 13. Announcement by Deputy Speaker

The Deputy Speaker announced that the statement regarding treatment meted out to Shri Karam Singh by the Chinese authorities would be made by the Prime Minister on Tuesday, the 15th instead of Monday, the 14th December, 1959.

## 14. Private Member's Bill-under consideration

The Minimum Wages (Amendment) Bill, 1958 (Amendment) of section 14) by Shri Kanhaiya Lal Balmiki.

Discussion on the motion for consideration of the Bill moved by Shri Kanhaiya Lal Balmiki on the 27th November, 1959, continued.

The following members took part in the debate:-

- (1) Shri T. B. Vittal Rao
- (2) Shri Mohan Nayak

- (3) Shri S. C. Gupta
- (4) Shri Sarjoo Pandey
- (5) Shri Braj Raj Singh
- (6) Shri K. T. K. Tangamani
- (7) Shri Ranbir Singh Chaudhuri
- (8) Shri Abid Ali

Shri Kanhaiya Lal Balmiki replied to the debate.

The House adjourned for want of quorum at 4.25 P.M.

(Lok Sabha adjourned till 11 a.m. on Monday, the 14th December, 1959).

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M. N. KAUL, Secretary.

## BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 14, 1959/Agrahayana 23, 1881 (Saka)

#### No. 338

## 1. Starred Questions

Forty-eight Starred Questions (Nos. 827-874) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 827, 834, 835, 841, 846, 857, 859, 862, 865 and 867 were received in Hindi.

Fourteen Starred Questions (Nos. 827-834, 836-840 and 873) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 835 of which the questioner was absent) were laid on the Table.

## 2. Unstarred Questions

Fifty-seven Unstarred Questions (Nos. 1348-1404) were put down on the order paper. Original notice of Unstarred Question No. 1397 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

#### 3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri S. M. Banerjee regarding the explosion in the city of Hyderabad on the 13th December, 1959.

#### 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report of the Indian Delegation to the 14th Annual Meeting of the Boards of Governors of the International Monetary Fund and Interna ional Bank for Reconstruction and Development and the 3rd Annual Meeting of the Board of Governors of the International Finance Corporation.
- (2) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:-
- (i) Report (1958) of the Tariff Commission on the revision of fair retention prices, ex-works, of Pig Iron produced by the Indian Iron and Steel Company Limited.

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- (ii) Letter No. 63 (8)-TR|58 dated the 18th July, 1958 from the Ministry of Commerce and Industry to the Tariff Commission regarding revision of price of Pig Iron produced by the Tata Iron and Steel Company Limited.
- (iii) Letter No. TC|ID|P-2, dated the 14th November, 1958 from the Tariff Commission to the Ministry of Commerce and Industry regarding revision of price of Pig Iron produced by the Tata Iron and Steel Company Limited.
- (iv) Government Resolution No. SC(A)-2(217)|57 dated the 5th November, 1959.
- (v) Statement explaining the reasons why a copy each of the documents at (i) and (iv) above could not be laid on the Table within the period prescribed in the said sub-section.
- (3) A copy of Notification No. G.S.R. 1291, dated the 28th November, 1959, under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (4) A copy of each of the following Notifications published in Kerala Gazette under sub-section (3) of Section 17 of the Madras Cultivating Tenants (Payment of Fair Rent) Act, 1956 read with clause (b) of the proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala:—
  - (i) No. 28849-F.3|58|Rev. dated the 16th January, 1959 containing the Cultivating Tenants (Payment of Fair Rent) Rules, 1959.
  - (ii) No. 19273 F. 3|59-4|Rev. dated the 15th June, 1959.
  - (iii) No. 32996-F. 3|59|Rev. dated the 16th October, 1959.
- (5) A copy of Notification No. 19707|57|Agri. F. (B)-4, dated the 16th October, 1959, published in Kerala Gazette under sub-section (2) of Section 16 of the Kerala Private Forests (Assumption of Management) Act, 1957 read with clause (b) of the proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala making certain amendment to the Kerala Private Forests (Assumption of Management) Rules, 1958.
- (6) A copy of Notification No. G.S.R. 1314, dated the 1st December, 1959 under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendment to the Central Excise Rules, 1944.

#### 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Kerala Appropriation (No. 2) Bill, 1959, passed by Lok Sabha on the 4th December, 1959.
- (ii) That at its sitting held on the 9th December, 1959, Rajya Sabha had concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Legal Practitioners Bill, 1959 and had nominated the following members to serve on the laid Joint Committee:—
  - (1) Shri P. N. Sapru
  - (2) Diwan Chaman Lall

- (3) Shri Santosh Kumar Basu
- (4) Dr. W. S. Barlingay
- (5) Shri Jagan Nath Kaushal
- (6) Shri R. C. Gupta
- (7) Shri Braja Kishore Prasad Sinha
- (8) Shri M. Valiulla
- (9) Shri S. Channa Reddy
- (10) Shri Sonusing Dhansing Patil
- (11) Shri P. D. Himatsingka
- (12) Dr. Raj Bahadur Gour
- (13) Shri Faridul Haq Ansari
- (14) Shri Harihar Patel
- (15) Shri B. D. Khobaragade.

#### 6. President's Assent to Bill

Secretary laid on the Table the Miscellaneous Personal Laws (Extension) Bill, 1959, passed by the Houses of Parliament during the current session and assented to by the President since the last report made to the House on the 16th November, 1959.

## 7. Report of Committee on Absence of Members from the sittings of the House

Shri K. R. Achar presented the Seventeenth Report of the Committee on Absence of Members from the Sittings of the House and also laid on the Table a list showing names of members who were continuously absent from the sittings of the House for 15 days or more during the Eighth Session.

#### 8. Calling attention to matter of urgent public importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the kidnapping of two members of Delhi traffic police on the 30th November, 1959.

The Minister of Home Affairs made a statement in regard thereto.

#### 9. Government Bill-Introduced

The Appropriation (No. 8) Bill, 1959.

## 10. Government Bill-Passed

The Indian Statistical Institute Bill, 1959

The motion for consideration of the Bill was moved by Shri Jawaharlal Nehru.

The following members took part in the debate:-

- (1) Shri J. B. Kripalani
- (2) Shri Hirendra Nath Mukerjee
- (3) Shri Radheshyam Ramkumar Morarka
- (4) Shrimati Ila Palchoudhuri

- (5) Shri Surendra Mahanty
- (6) Shri R. K. Khadilkar
- (7) Shri C. R. Pattabhi Raman
- (8) Shri N. G. Ranga.

Shri Jawaharlal Nehru replied to the debate,

The motion for consideration was adopted and clause-by-clause consideration was taken up.

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Clauses 2 to 12 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jawaharlal Nehru.

The following members took part in the debate:-

- (1) Shri Diwan Chand Sharma
- (2) Shri Bimal Comar Ghose
- (3) Shri Arun Chandra Guha.

The motion was adopted and the Bill was passed.

# - 11. Government Bill—Motion for reference to Joint Committee—under consideration

The Tripura Land Revenue and Land Reform: Bill, 1959

Discussion on the motion for reference of the Bill to a Joint Committee moved on the 11th December, 1959, continued.

The following members took part in the debate:-

- (1) Shri Amjad Ali
- (2) Shri N. G. Ranga
- (3) Shri Bangshi Thakur
  - (4) Shri Radhelal Vyas (Speech unfinished)

The discussion was not concluded.

## 12. Government Bill-introduced

The Indian Tariff (Amendment) Bill, 1959

# 13. Half-an-hour discussion on matters arising out of answer to question

Shri K. R. Achar raised a half-an-hour discussion on points arising out of the answer given on the 25th August, 1959 to Starred Question No. 789 regarding Hassan—Mangalore Rail Link.

-1. . . .

Shri Jagjivan Ram replied to the debate.

(Lok Sabha adjourned till 11 a.m. on Tuesday, the 15 h December, 1959.)

M. N. KAUL.

Secretary.

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#### BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 15, 1959/Agrahayana 24, 1881 (Saka)

## No. 339

#### 1. Starred Questions

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14:55

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Forty-five Starred Questions (Nos. 875—919) were put down on the order paper out of which eighteen were called. Original notices of Starred Questions Nos. 875, 882 and 913 were received in Hindi.

Sixteen Starred Questions (Nos. 875, 887, 889, 891 and 892) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 888 and 890 of which the questioners were absent) were laid on the Table.

## 2. Unstarred Questions

Eighty-seven Unstarred Questions (Nos. 1405—1491) were put down on the order paper. Original notices of Unstarred Questions Nos. 1443, 1472 and 1473 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

#### 3. Short Notice Question

One Short Notice Question regarding Delhi Hindustan Standard addressed to the Minister of Information and Broadcasting was asked. It was orally answered and supplementary questions were also asked and answered thereon.

### 4. Papers laid on the Table

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The following papers were laid on the Table:-

- (1) A copy of each of the following papers exchanged between the Governments of India and China regarding the treatment of the Indian police patrol party captured by the Chinese troops at Chang Chenmo Valley on the 21st October, 1959:—
  - (i) Chinese Government un-official memorandum dated the 14th November, 1959.
  - (ii) Government of India's note dated the 24th November, 1959.
  - (iii) Chinese Government note dated the 28th November, 1959.
  - (iv) Government of India's note dated the 13th December, 1959 along with the Statement of Shri Karam Singh.

- (2) A copy of statement correcting the information given on the 11th September, 1959, in reply to the point raised by Shri V. P. Nayar during the discussion on the Report of the State Trading Corporation of India Limited regarding the association of the Directors of the Corporation with private firms.
- (3) A copy of the Annual Report of the Hindustan Antibiotics Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 639 of the Companies Act, 1956.

## 5. Calling attention to matter of urgent public importance

Shrimati Ila Palchoudhuri called the attention of the Prime Minister to the restrictions reported to have been imposed by the Government of East Pakistan on members of minority community in the matter of renewal of their passports.

The Deputy Minister of External Affairs made a statement in regard thereto.

#### 6. Government Bills-introduced

- (1) The Administration of Evacuee Property (Amendment) Bill, 1959.
- (2) The Displaced Persons (Compensation and Rehabilitation)
  Second Amendment Bill, 1959.

## 7. Government Bill-passed

The Appropriation (No. 8) Bill, 1959

The motion for consideration of the Bill was moved by Shrimati. Tar-keshwari Sinha.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Tarkeshwari Sinha.

The motion was adopted and the Bill was passed.

## 8. Government Bill-Motion for reference to Joint Committee-adopted

The Tripura Land Revenue and Land Reforms Bill, 1959

Discussion on the motion for reference of the Bill to a Joint Committee moved on the 11th December, 1959, continued.

Shri Radhelal Vyas concluded his speech.

Shri B. N. Datar replied to the debate.

The motion was adopted as follows:-

"That the Bill to consolidate and amend the law relating to land revenue in the Union territory of Tripura and to provide for

the acquisition of estates and for certain other measures of land reform be referred to a Joint Committee of the Houses consisting of 30 members; 20 from this House, namely, Shri Bangshi Thakur, Shri Rungsung Suisa, Shri Dharanidhar Basumatari, Shri Etikala Madhusudan Rao, Shri Ghanshyamlal Oza, Shri Bibhuti Mishra, Major Raja Bahadur Birendra Bahadur Singh, Shri M. Gulam Mohideen, Shri Shobha Ram, Shri Raja Ram Misra, Shri J. B. S. Bist, Shri N. B. Maiti, Shri H. Siddananjappa, Shri Dasaratha Deb, Shri Laisram Achaw Singh, Shri Pramathanath Banerjee, Shri Tridib Kumar Chaudhuri, Shri Ram Chandra Majhi, Shri Bijaya Chandrasingh Prodhan; and Shri B. N. Datar

## and 10 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

#### 9. Suspension of Rule

Shri B. N. Datar moved the following motion:-

"That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Manipur Land Revenue and Land Reforms Bill, 1959, to a Joint Committee of the Houses be suspended."

The motion was adopted.

# 10. Government Bill-Motion for reference to Joint Committee-adopted

The Manipur Land Revenue and Land Reforms Bill, 1959.

The motion for reference of the Bill to a Joint Committee was moved by Shri B. N. Datar.

The following members took part in the debate:-

- (1) Shri Laisram Achaw Singh
- (2) Shri T. Nagi Reddy
- (3) Shri Ranbir Singh Chaudhuri
- (4) Shri N. G. Ranga
- (5) Shri Shraddhakar Supakar
- (6) Shri Chintamani Panigrahi

Shri B. N. Datar replied to the debate.

The motion was adopted as follows:--

"That the Bill to consolidate and amend the law relating to land revenue in the Union territory of Manipur and to provide for certain measures of land reform be referred to a Joint Committee of the Houses consisting of 30 members; 20 from this House, namely, Shri Bangshi Thakur, Shri Rungsung Suisa, Shri Dharanidhar Basumatari, Shri Etikala Madhusudan Rao, Shri Ghanshyamlal Oza, Shri Bibhuti Mishra, Major Raja Bahadur Birendra Bahadur Singh, Shri M. Gu am Mohideen, Shri Shobha Ram, Shri Raja Ram Misra, Shri J. B. S. Bist, Shri N. B. Maiti, Shri H. Siddananjappa, Shri Dasaratha Deb, Shri Laisram Achaw Singh, Shri Pramathanath Banerjee, Shri Tridib Kumar Chaudhuri, Shri Ram Chandra Majhi, Shri Bijaya Chandrasingh Prodhan; and Shri B. N. Datar

and 10 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

# 11. Government Bill—Motion for reference to Joint Committee—under consideration

The Delhi Land Holdings (Ceiling) Bill, 1959.

The motion for reference of the Bill to a Joint Committee was moved by Shri B. N. Datar.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 10th February, 1960, was moved by Shri Purushottamdas R. Patel.

The following members took part in the debate:-

- (1) Shri Purushottamdas R. Patel
- (2) Shri Braj Raj Singh
- (3) Shri Radha Raman
- (4) Shrimati Sangam Laxmi Bai

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th December, 1959.)

M. N. KAUL, Secretary.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, December 16, 1959/Agrahayana 25, 1881 (Saka)

## No. 840

#### 1. Starred Questions

Forty-eight Starred Questions (Nos. 920—967) were put down on the order paper out of which fourteen were called. Original notices of Starred Questions Nos. 927, 928, 942 and 952 were received in Hindi.

Thirteen Starred Questions (Nos. 920—930 and 932 and 933 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 931 of which the questioner was absent) were laid on the Table.

#### 2. Unstarred Questions

Ninety-two Unstarred Questions (Nos. 1492—1583) were put down on the order paper. Original notices of Unstarred Questions Nos. 1535, 1543, 1552, 1554, 1555, 1565, 1570, 1571, 1573, 1574, 1577 and 1581 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of each of the following Notifications published in Manipur Gazette, under sub-section (3) of Section 24 of the Prevention of Food Adulteration Act, 1954:—
  - (i) No. 41|195|59-MDL|S(W)-AS(W) (1) dated the 10th November, 1959 containing the Manipur Prevention of Food Adulteration Rules, 1958.
  - (ii) No. 41|195|59-MDL|S(M) dated the 12th October, 1959 containing the Manipur Prevention of Food Adulteration (Supplementary) Rules, 1959.
- (2) A copy of each of the following Notifications, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
  - G.S.R. No. 1351 dated the 5th December, 1959 making certain further amendment to the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959.

- (ii) G.S.R. No. 1376 dated the 9th December, 1959 making certain further amendment to the Bombay Wheat (Movement Control) Order, 1956.
- (3) A copy of the Report of the Committee of Engineers.

## 4. Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha presented the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions.

#### 5. Government Bill-introduced

The Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1959.

## 6. Government Bill-motion for reference to Joint Committee-Adopted

The Delhi Land Holdings (Ceiling) Bill, 1959

Discussion on the motion for reference of the Bill to a Joint Committee and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 15th December, 1959, continued.

The following members took part in the debate:-

- (1) Shrimati Renu Chakravartty
- (2) Pandit Thakur Das Bhargava
- (3) Shrimati Subhadra Joshi
- (4) Shri Amjad Ali
- (5) Shri Ranbir Singh Chaudhuri
- (6) Shri Ajit Singh Sarhadi
- (7) Shri Mool Chand Jain
- (8) Shri Sarjoo Pandey
- (9) Shri Diwan Chand Sharma
- (10) Shri M. Gulam Mohideen.

Shri B. N. Datar replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 10th February, 1960, moved by Shri Purushottam-das R. Patel on the 15th December, 1959, was negatived.

The motion was adopted as follows:-

"That the Bill to provide for the imposition of a ceiling on land holdings in the Union territory of Delhi and for matters connected therewith be referred to a Joint Committee of the Houses consisting of 30 members; 20 from this House, namely, Shrimati Sucheta Kripalani, Shri Radha Raman, Choudhry Brahm Perkash, Shri C. Krishnan Nair, Shri Naval Prabhakar, Shri Shivram Rango Rane, Shri K. V. Ramakrishna Reddy, Shri Bhola Nath Biswas, Shri Ramappa Balappa Bidari, Shri Surti Kistaiya, Shri K. Periaswami Gounder, Shri Daljit Singh, Shri Bhakt Darshan, Swami Ramanand Shastri, Chaudhary Pratap Singh Daulta, Shri Mohan Swarup, Shri N. P. Shanmuga Gounder, Shri Atal Bihari Vajpayee, Shri N. G. Ranga; and Shri B. N. Datar

and 10 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

## 7. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding the forthcoming Commonwealth Prime Ministers' Conference in London.

#### 8. Motion re: Food Situation

Shri S. K. Patil moved the following motion:-

"That the food situation in the country be taken into consideration."

Eight substitute motions were moved by-

- (1) Shri Surendra Mahanty
- (2) Shri Purushottamdas R. Patel
- (3) Shri Surendranath Dwivedy
- (4) Shri K. T. K. Tangamani
- (5) Shri Braj Raj Singh
- (6) Shri Liladhar Kotoki
- (7) Shri D. R. Chavan
- (8) Rani Manjula Devi.

The following members took part in the debate:-

- (1) Shri K. T. K. Tangamani
- (2) Shri Surendranath Dwivedy (Speech unfinished).

The discussion was not concluded.

# 9. Statement re: change in Government business

The Minister of Parliamentary Affairs made a statement regarding a change in the Government business for the current week.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th December, 1959).

M. N. KAUL,

Secretary.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Thursday, December 17, 1959/Agrahayana 26, 1881 (Saka)

#### No. 341

#### 1. Starred Questions

1

Forty-seven Starred Questions (Nos. 968—1014) were put down on the order paper out of which seventeen were called. Original notices of Starred Questions Nos. 971, 980, 984, 986, 992, 994, 998 and 1009 were received in Hindi.

Fifteen Starred Questions (Nos. 968—979 and 982—984) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 980 and 981 of which the questioners were absent) were laid on the Table.

#### 2. Unstarred Questions

Sixty-nine Unstarred Questions (Nos. 1584—1652) were put down on the order paper. Original notices of Unstarred Questions Nos. 1586, 1591, 1592, 1597, 1630, 1635—1637, 1639 and 1646 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

## 3. Obituary Reference

The Speaker made a reference to the passing away of Dr. B. Pattabhi Sitaramayya who was a member of the Constituent Assembly of India and the Provisional Parliament.

Thereafter Members stood in silence for a minute as a mark of respect.

## 4. Question of Privilege

The Speaker withheld his consent to the raising of a question of privilege given notice of by Shri Atal Bihari Vajpayee regarding the announcement made by the Minister of Defence in Bombay and not in the House about a scheme to impart military education to students.

### 5. Papers laid on the Table :

The following papers were laid on the Table:-

(1) A copy of Notification No. F. 4(54)/59-Fin. (E) dated the 26th November, 1959 published in Delhi Gazette under sub-section (4) of Section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi making certain further amendments to the Delhi Sales Tax Rules, 1951.

- (2) A copy of the Report of the Indian Delegation to the 15th Session of the Contracting Parties to the General Agreement on Tariffs and Trade held in Tokyo during October 26—November 21, 1959.
- (3) A copy of the Ninth Report of the Union Public Service Commission for the period 1st April, 1958 to 31st March, 1959, under Article 323 (1) of the Constitution.
- (4) A copy of Notification No. TB4-36008|58|PW., under sub-section (3) of Section 17 of the Madras Motor Vehicles Taxation Act, 1931 read with clause (b) of the proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala, containing draft amendment to Schedule II of the said Act.
- (5) A copy of each of the following Notifications, published in Kerala Gazette, under sub-section (5) of Section 43 of the Kerala Weights and Measures (Enforcement) Act, 1958 read with clause (b) of the proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala, making certain amendments to the Kerala Weights and Measures (Enforcement) Rules, 1958:
  - (i) No. 19603/E1/59/Rev. dated the 7th July, 1959.
  - (ii) No. 14587/E1/59/Rev. dated the 12th June, 1959.
  - (iii) No. 22537/E1/59/Rev. dated the 11th August, 1959.
- (6) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1959:—
  - (i) G.S.R. No. 1325 dated the 5th December, 1959.
  - (ii) G.S.R. No. 1326 dated the 5th December, 1959.
  - (iii) G.S.R. No. 1327 dated the 5th December, 1959.
  - (iv) G.S.R. No. 1329 dated the 5th December, 1959.
  - (v) G.S.R. No. 1330 dated the 5th December, 1959.
  - (vi) G.S.R. No. 1332 dated the 5th December, 1959.
- (vii) G.S.R. No. 1333 dated the 5th December, 1959.
- (7) A copy of each of the following Notifications, under sub-section(4) of Section 43B of the Sea Customs Act, 1878:—
  - (i) G.S.R. No. 1334 dated the 5th December, 1959.
  - (ii) G.S.R. No. 1335 dated the 5th December, 1959.
  - (iii) G.S.R. No. 1336 dated the 5th December, 1959.
  - (iv) G.S.R. No. 1338 dated the 5th December, 1959.

### 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 14th December, 1959, Rajya Sabha had agreed without any amendment to the Kerala State Legislature (Delegation of Powers) Bill, 1959, passed by Lok Sabha on the 2nd December, 1959.

## 7. Calling attention to matter of Urgent Public Importance

Shri N. Keshava called the attention of the Minister of Education to the reported firing and lathi charge on the students at Youth Festival held at Mysore.

The Minister of Education made a statement in regard thereto.

## 8. Motion for Election to Committee

Shri H. C. Dasappa moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on 30th April, 1960, vice Shri Mathuradas Mathur, resigned."

The motion was adopted.

## 9. Statutory Resolution re: Ordinance-negatived

Shri Khushwaqt Rai moved the following Resolution:-

"This House disapproves of the Sugar (Special Excise Duty) Ordinance, 1959 (Ordinance No. 3 of 1959) promulgated by the President on the 25th October, 1959."

The Resolution was negatived after discussion as indicated in para, 10 below.

#### 10. Government Bills-passed

(i) The Sugar (Special Excise Duty) Bill, 1959.

The motion for consideration of the Bill was moved by Shri B. Gopala Reddi.

Shri Braj Raj Singh took part in the combined debate on the Statutory Resolution (vide para. 9 above) and the motion for consideration of the Bill.

Shri B. Gopala Reddi replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clauses 2 to 5 were adopted.

. . .

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. Gopala Reddi.

The motion was adopted and the Bill was passed.

(ii) The Indian Tariff (Amendment) Bill, 1959.

The motion for consideration of the Bill was moved by Shri Manubhai Shah.

The following members took part in the debate:-

- (1) Shri V. P. Nayar
- (2) Shri K. R. Achar

Shri Manubhai Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manubhai Shah.

The following members took part in the debate:-

- (1) Shri V. P. Nayar
- (2) Shri Manubhai Shah...

The motion was adopted and the Bill was passed.

## 11. Motion re: price of sugar-cane and sugar

Shri Khushwaqt Rai moved the following motion:-

"That the question of increase in the price of sugar-cane and sugar, be taken into consideration."

One substitute motion was moved by Shri Atal Bihari Vajpayee.

The following members took part in the debate:-

- (1) Shri Braj Raj Singh
- (2) Shri Atal Bihari Vajpayee
- (3) Shri S. M. Banerjee
- (4) Shri Ranbir Singh Chaudhuri
- (5) Shri Banarsi Prasad Jhunjhunwala
- (6) Shri Mathew Maniyangadan
- (7) Shri Sarjoo Pandey
- (8) Shri P. Subbiah Ambalam
- (9) Shri Shraddhakar Supakar
- (10) Shri Mohan Swarup
- (11) Shri A. M. Thomas.

Shri Khushwaqt Rai replied to the debate.

On the substitute motion moved by Shri Atal Bihari Vajpayee, the House divided, Ayes 43; Noes 123. The substitute motion was accordingly negatived.

#### 12. Motion re: Report of Pay Commission

Shri T. C. N. Menon moved the following motion:-

"That this House takes note of the Report of the Commission of Enquiry on Emoluments and Conditions of Service of Central Government Employees, Government Resolution thereon and the statement made by the Finance Minister in the House on the 30th November, 1959."

The following members took part in the debate:-

- (1) Shri Nath Pai
- (2) Shri Aurobindo Ghosal.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th December, 1959.)

M. N. KAUL, Secretary.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, December 18, 1959/Agrahayana 27, 1881 (Saka)

#### No. 342

#### 1. Starred Questions

Sixty-four Starred Questions (Nos. 1015—1052, 1052-A, 1052-B, .053—1068, 1068-A and 1069—1075) were put down on the order paper out of which twenty were called. Original notices of Starred Questions Nos. 1026, 1028, 1040, 1052-A and 1063 were received in Hindi.

Fifteen Starred Questions (Nos. 1015, 1017—1027, 1029, 1032 and 1034 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1016, 1028, 1030, 1031 and 1033 of which the questioners were absent) were laid on the Table.

## 2. Unstarred Questions

One hundred and twenty-three Unstarred Questions (Nos. 1653—1770, 1770-A, 1770-B, 1770-C, 1770-D, 1770-E and 1770-F) were put down on the order paper. Original notices of Unstarred Questions Nos. 1669, 1672, 1673, 1693, 1726, 1741, 1751—1753 and 1757 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

#### 3. Short Notice Question

One Short Notice Question, regarding Flash Light seen in Choukhamba addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

#### 4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Annual Report of the Organisation and Methods Division for the year 1958-59.
- (2) A copy of the Annual Report of the Indian Telephone Industries Limited for the year 1958-59 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

[P.T.O.

1. . . . .

- (3) A copy of Notification No. S.O. 2697 dated the 4th December, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955 making certain further amendment to the Cotton Control Order, 1955.
- (4) A copy of Notification No. S.O. 2599 dated the 24th November, 1959, issued under Section 15 of the Industries (Development and Regulation) Act, 1951.
- (5) A copy of each of the following papers:-
  - (i) Report on the revision of the Patents Law by Shri Justice N. Rajagopala Ayyangar.
  - (ii) Summary of the main recommendations made by Shri Justice N. Rajagopala Ayyangar in his report on the revision of Patents Law in India.
- (6) A copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
  - (i) Report (1959) of the Tariff Commission on the fair price of Zinc payable to the Metal Corporation of India Limited.
  - (ii) Government Resolution No. 15|15|Met|58 dated the 5th December, 1959.
  - (iii) Statement explaining reasons why the documents at (i) and
     (ii) above could not be laid on the Table during the period prescribed under the said sub-section.
- (7) A copy of the statement showing the Recommendations made in the Report of the Consumer Goods Trade Development Mission which visited India in October-November, 1958, and decisions of the Government thereon.
- (8) A copy of the Report of the Indian Government Delegation to the 43rd Session of the International Labour Conference held at Geneva in June, 1959.
- (9) A copy of the Annual Report of the Rescue Stations Committee, Dhanbad, for the year 1958-59.
- (10) A copy of the Standards of Weights and Measures (Conversion of Railway Mileage) Rules, 1959, published in Notification No. S.O. 2665 dated the 5th December, 1959, under sub-section (3) of Section 17 of the Standards of Weights and Measures Act, 1956.

## 5. Minutes of Parliamentary Committees-laid on the Table

- (i) The Minutes of the sittings (Fifty-second to Fifty-fifth) of the Committee on Private Members' Bills and Resolutions held during the Ninth Session were laid on the Table.
- (ii) The Minutes of the sittings (Thirty-eighth and Thirty-ninth) of the Committee on Petitions held during the Ninth Session were laid on the Table.

#### 6. Intimation re: arrest of Member

The Speaker informed Lok Sabha that he had received a wireless message dated the 17th December, 1959, from the District Magistrate, Barabanki intimating that Shri Ram Sewak Yadav was arrested under section 341, Indian Penal Code, on the 16th December, 1959.

## 7. Report of Committee on Petitions

Pandit Jwala Prasad Jyotishi presented the Eighth Report of the Committee on Petitions.

#### 8. Calling attention to matter of urgent public importance

Shri Premji R. Assar called the attention of the Minister of Defence to the reported violations of Indian air space by unidentified planes over N.E.F.A. and Kamrup district of Assam.

The Minister of Defence made a statement in regard thereto.

## 9. Statement by Minister of Finance

The Minister of Finance made a statement on the Indo-Pakistan Financial talks held at New Delhi from 8th to 13th December, 1959.

## 10. Statement re: Government business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business to be taken up on the 21st and 22nd December, 1959.

#### 11. Government Bill-passed

The Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1959.

The motion for consideration of the Bill was moved by Shri B. Gopala Reddi.

The following members took part in the debate:-

- (1) Shri T. C. N. Menon
- (2) Shri K. R. Achar
- (3) Shri N. G. Ranga
- (4) Shri Laisram Achaw Singh.

Shri B. Gopala Reddi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. Gopala Reddi.

The following members took part in the debate:-

- (1) Shri T. C. N. Menon
- (2) Shri K. R. Achar
- (3) Shri B. Gopala Reddi.

The motion was adopted and the Bill was passed.

## 12. Announcement by Deputy Speaker

The Deputy Speaker made an announcement regarding a correction in the figures of the division held on the substitute motion moved by Shri Atal Bihari Vajpayee to the motion regarding price of sugar-cane and sugar moved by Shri Khushwaqt Rai on the 17th December, 1959\*.

## 13. Government Bill-passed

The Married Women's Property (Extension) Bill, 1959, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri R. M. Hajarnavis.

Shri N. Keshava took part in the debate.

Shri R. M. Hajarnavis replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. M. Hajarnavis.

The motion was adopted and the Bill was passed.

#### 14. Motion re: Report of Pay Commission

Discussion on the following motion moved by Shri T.C.N. Menon on the 17th December, 1959, continued:—

"That this House takes note of the Report of the Commission of Enquiry on Emoluments and Conditions of Service of Central Government Employees, Government Resolution thereon and the statement made by the Finance Minister in the House on the 30th November, 1959."

The following members took part in the debate:-

- (1) Shri S. M. Banerjee
  - (2) Shri Harish Chandra Mathur (Speech unfinished).

The discussion was not concluded.

<sup>\*</sup>Accordingly in Bulletin—Part I dated the 17th December, 1959, page 1138, under item No. 11, line 19,

for 'Ayes 43; Noes 123.' read 'Ayes 45; Noes 121.'.

## Motion re: Fifty-fourth Report of Committee on Private Members' Bills and Resolutions

Shri Ram Krishan Gupta moved the following motion:-

"That this House agrees with the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th December, 1959."

The motion was adopted.

#### 16. Private Member's Resolution-negatived

Shri A. K. Gopalan concluded his speech on the following Resolution moved by him on the 4th December, 1959:—

"This House is of opinion that the development of Drug Industry in the country be taken up as a State concern."

The following members took part in the debate:-

- (1) Shrimati Ila Palchoudhuri
- (2) Shri C. Nanjappan
- (3) Shri P. K. Kodiyan
- (4) Shri Ajit Singh Sarhadi
- (5) Shri Raghunath Singh
- (6) Shri R. K. Khadilkar
- (7) Shri V. P. Nayar
- (8) Shri Kalika Singh
- (9) Dr. G. S. Melkote
- (10) Shri Manubhai Shah.

Shri A. K. Gopalan replied to the debate.

The Resolution was negatived.

#### 17. Private Member's Resolution—under consideration

Shri Prakash Vir Shastri moved the following Resolution:-

"This House is of opinion that steps be taken to introduce compulsory military training in educational institutions."

Shri Prakash Vir Shastri's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st December, 1959.)

M. N. KAUL, Secretary.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, December 21, 1959/Agrahayana 30, 1881 (Saka)

# No. 343

#### 1. Starred Questions

Fifty-six Starred Questions (Nos. 1076—1104, 1104-A, 1105—1108, 1108-A, 1109—1117, 1117-A, 1118—1120, 1120-A, 1120-B, 1121—1124, 1124-A and 1124-B) were put down on the order paper out of which twenty-one were called. Original notices of Starred Questions Nos. 1083, 1086, 1103, 1108-A, 1120 and 1124 were received in Hindi.

Seventeen Starred Questions (Nos. 1076, 1077, 1079—1081, 1083—1088, 1090, 1092—1095 and 1120-A) were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions (including Starred Questions Nos. 1078, 1082, 1089 and 1091 of which the questioners were absent) were laid on the Table.

#### 2. Unstarred Questions

One hundred and thirty-one Unstarred Questions (Nos. 1771—1785, 1787—1898 1898-A, 1898-B, 1898-C and 1898-D) were put down on the order paper. Unstarred Question No. 1786 was transferred to the list of questions for the 18th December, 1959. Original notices of Unstarred Questions Nos. 1806, 1816, 1834—1836, 1841, 1842, 1844, 1860, 1873, 1878 and 1882—1885 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

#### 3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Premji R. Assar regarding the accident in the trunk sewer at Nizamuddin on the 19th December, 1959.

## 4. Question of Privilege

Shri Surendranath Dwivedy sought to raise a question of privilege regarding publication in a newspaper of a portion of the proceedings of the House dated the 16th December, 1959, which had been expunged by the Speaker.

The Speaker held over his decision on the matter.

#### 5. Statement by Prime Minister

The Prime Minister made a statement in connection with the reply that he had received from the Prime Minister of China to his letter dated the 16th November, 1959 on India-China relations.

## 6. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
  - (i) First Statement . . . Ninth Session, 1959.
- (ii) Supplementary Statement No. Eighth Session, 1959.
- (iii) Supplementary Statement No. X Seventh Session, 1959.
- (iv) Supplementary Statement No. Sixth Session, 1958.
- (v) Supplementary Statement No. Fifth Session, 1958. XVI.
- (vi) Supplementary Statement No. Fourth Session, 1958. XXIV.
- (vii) Supplementary Statement No. Third Session, 1957. XXIV.
- (viii) Supplementary Statement No. Second Session, 1957.
- (2) A copy of each of the following Rules under Section 58 of the Delhi Development Act, 1957:—
  - (i) The Delhi Development (Master Plan and Zonal Development Plan) Rules, 1959, published in Notification No. G.S.R. 1348 dated the 5th December, 1959.
  - (ii) The Delhi Development (Miscellaneous) Rules, 1959 published in Notification No. 1349 dated the 5th December, 1959.
- (3) A copy of Administration Report of the Delhi Road Transport Authority for the year 1957-58.
- (4) A copy of each of the following Reports under sub-section (1) of Section 639 of the Companies Act. 1956:—
  - (i) Directors' Report of the Rehabilitation Housing Corporation Limited for the year ending 31st December, 1956 along with the Audited Accounts.
  - (ii) Directors' Report of the Rehabilitation Housing Corporation Limited for the year ending 31st December, 1957 along with the Audited Accounts.
- (5) A copy of each of the following papers:-
  - (i) Annual Report of the Heavy Electricals Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under subsection (1) of Section 639 of the Companies Act. 1956.
  - (ii) Review by Government of the working of the Company.
- (6) A copy of each of the following papers:-
  - Report of the Direct Taxes Administration Enquiry Committee 1958-59.

- (ii) Memorandum of dissent, comments and recommendations by Shri G. P. Kapadia on the above report.
- (7) A copy of each of the following Notifications under sub-action
  (6) of Section 3 of the Essential Commodities Act, 1955:—
  - (i) G.S.R. No. 1377 dated the 10th December, 1959 containing the Delhi (Guest Control) Order, 1959.
  - (ii) G.S.R. No. 1378 dated the 10th December, 1959 containing the Delhi Rice (Export Control) Order, 1959.
- (iii) G.S.R. No. 1369 dated the 12th December, 1959.
- (8) A copy of each of the following Reports under sub-section (2) of Section 37 of the Air Corporations Act, 1953:—
  - Annual Report of the Indian Airlines Corporation for the year 1958-59.
  - (ii) Annual Report of the Air-India International Corporation for the year 1958-59.
- (9) A statement regarding the revision and extension of the Agreement between the Air-India International Corporation and the Seaboard and Western Airlines of the U.S.A. for the operation of a cargo service between India and the United Kingdom, from 31st March, 1960 to 31st August, 1960.

## 7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 8) Bill, 1959, passed by Lok Sabha on the 15th December, 1959.
- (ii) That at its sitting held on the 17th December, 1959, Rajya Sabha had agreed without any amendment to the Indian Statistical Institute Bill, 1959, passed by Lok Sabha on the 14th December, 1959.

#### 8. President's Assent to Bill

Secretary laid on the Table the Kerala Appropriation (No. 2) Bill, 1959, passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 14th December, 1959.

## 9. Report of Public Accounts Committee

Shri Upendranath Barman presented the Twenty-first Report of the Public Accounts Committee on the Appropriation Accounts (Railways), 1957-58 and Audit Report (Railways), 1959.

#### 10. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

(1) Sixty-fifth Report on the Action taken by Government on the recommendations contained in the Sixty-seventh Report of the [P.T.O.

- Estimates Committee (First Lok Sabha) on the Ministry of Defence—Hindustan Aircraft (Private) Limited.
- (2) Sixty-seventh Report on the Action taken by Government on the recommendations contained in the Forty-eighth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Transport—Major Ports.
- (3) Seventy-first Report on the Action taken by Government on the recommendations contained in the Twenty-ninth Report of the Estimates Committee (First Lok Sabha) on Railways Statistics.

## 11. Intimation Re: Arrest of Member

The Speaker informed Lok Sabha that he had received a letter dated the 19th December, 1959, from the Sub-Divisional Magistrate, Gorakhpur, intimating that Shri Shibban Lal Saksena was arrested under sections 143|342|448, Indian Penal Code, on the 19th December, 1959.

## 12. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Bishanchandar Seth . . 24th April to 9th May, 1959 (Sevent' Session) and 3rd August to 2nd September 1959 (Eighth Session).
- (2) Shri Vinayak Rao. K. Koratkar . 16th November to 22nd December, 1959 (Ninth Session).
- (3) Shri U. Mathuramalinga Thevar 3rd August to 12th September, 1959 (Eighth Session) and 16th November to 3rd December, 1959 (Ninth Session).
- (4) Shri B. Pocker . . . 16th November to 22nd December, 1959 (Ninth Session).
- (5) Shri Lachman Singh . . . 16th November to 22nd December, 1959 (Ninth Session).
- (6) Shri Fatehsinhrao Pratapsinhrao 16th Nevember to 22nd December, 1959 Gaekwad (Ninth Session).
- (7) Shri K. Ashanna . . . 9th September to 12th September, 1959
  (Eighth Session) and 16th Nevember to 16th December, 1959 (Ninth Session).
- (8) Shri Pendekanti Venkatasubbajah (Eighth Session) and 16th November to 4th December, 1959 (Ninth Session).
- (9) Shri Chandikeshwar Sharan 16th November to 9th December, 1955 Singh Ju Deo (Ninth Session).

#### 13. Statement by Deputy Minister of Labour

The Deputy Minister of Labour made a statement regarding the Annual Report of the Rescue Stations Committee, Dhanbad, for 1958-59, laid on the Table on the 18th December, 1959.

## 14. Motion Re: Appointment of Member to Joint Committee on Government Bill to fill up a Vacancy

Shri Arun Chandra Cuha moved the following motion:-

"That Sardar Hukam Singh be appointed to the Joint Committee on the Companies (Amendment) Bill, 1959, in the vacancy caused by his resignation from the Joint Committee on the 5th September, 1959."

The motion was adopted.

#### 15. Motion Re: Food Situation

Discussion on the following motion and the substitute motions thereto moved on the 16th December, 1959, contained:—

"That the food situation in the country be taken into consideration."

The following members took part in the debate:-

- (1) Shri Surendranath Dwivedy.
- (2) Dr. Ram Subhag Singh.
- (3) Pandit Thakur Das Bhargava.
- (4) Dr. A. Krishnaswami.
- (5) Shri Surendra Mahanty.
- (6) Shri A. M. Thomas.
- (7) Shri Radhelal Vyas.
- (8) Shri Inder J. Malhotra.
- (9) Shri E. V. K. Sampath..
- (10) Dr. M. V. Gangadhara Siva.
- (11) Shri Resham Lal Jangde.
- (12) Shri Purushottamdas R. Patel.
- (13) Shri Harish Chandra Mathur.
- (14) Shri N. B. Maiti.
- (15) Shri Jagdish Awasthi.

Shri S. K. Patil replied to the debate.

All the substitute motions moved on the 16th December, 1959, were negatived.

## Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri T. B. Vittal Rao raised a half-an-hour discussion on points arising out of the answer given on the 6th August, 1959 to Unstarred Question No. 281 regarding contribution to Employees' Provident Fund.

Shri Gulzarilal Nanda replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd December, 1959.)

M. N. KAUL,

Secretary.

## BULLETIN—PART I

## [Brief Record of Proceedings]

Tuesday, December 22, 1959/Pausa 1, 1881 (Saka)

## No. 344

## 1. Starred Questions

Fifty five Starred Questions (Nos. 1125—1160, 1162—1164, 1164-A, 1164-B, 1165—1168, 1163-A, 1168-B; 1169—1175 and 1175-A were put down on the order paper out of which thirteen were called. Starred Question No. 1161 was withdrawn by the Member. Original notices of Starred Questions Nos. 1150, 1151, 1157, 1164-A and 1168-B were received in Hindi.

Thirteen Starred Questions (Nos. 1125—1137) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

## 2. Unstarred Questions

One hundred and nineteen Unstarred Questions (Nos. 1899—2017) were put down on the order paper. Original notices of Unstarred Questions Nos. 1929, 1942, 1951, 1971, 1991, 2005, 2006, 2007, 2012 and 2013 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. G.S.R. 1321 dated the 5th December, 1959, under sub-section (2) of Section 13 of the Central Sales Tax Act, 1956, making certain amendments to the Central Sales Tax (Registration and Turnover) Rules, 1957.
- (2) A copy of each of the following Reports:-
  - (i) Report of enquiry into the explosion at Jamuria Bazar, Asansol on the 29th November, 1959.
  - (2i) Report of the Commissioner of police, Hyderabad dated the 16th December, 1959, on the explosion on 13th December, 1959 in a three-storyed building in Begum Bazar, Hyderabad.
- (3) A copy of Notification No. G.S.R. 1364 dated the 12th December, 1959, under sub-section (3) of Section 642 of the Companies Act, 1956, making certain amendment to the Companies (Central Government's) General Rules and Forms, 1956.

[P.T.Q.

- (4) A copy of Notification No. 8045|59|IA4 dated the 13th October, 1959, published in Kerala Gazette containing the Kerala Money Lenders Rules, 1959, under sub-section (3) of Section 21 of the Kerala Money Lenders Act, 1958 read with clause (b) of the Proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala.
- (5) A copy of Notification No. G.O. (P) 552 dated the 2nd June, 1959 published in Kerala Gazette, containing the Kerala Ministers' and Speaker's Travelling Allowance and Daily Allowance Rules, 1959, under sub-section (2) of Section 10 of the Payment of Salaries and Allowances Act, 1951 read with clause (b) of the proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala.
- (6) A copy of the statement regarding the location of Drugs Projects and the Intermediates Project.
- (7) A copy of the Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1958-59, under Article 338(2) of the Constitution.
- (8) A copy of Notification No. G.S.R. 1363 dated the 12th December, 1959, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.

## 4. Minutes of Parliamentary Committees

- (i) The Minutes of the Sixteenth sitting of the Committee on Government Assurances held during the Ninth Session were laid on the Table.
- (ii) The Minutes of the Seventeenth sitting of the Committee on Absence of Members from the Sittings of the House held during the Ninth Session were laid on the Table.

#### 5. Messages from Rajya Sabha

Secretary reported three messages from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha with regard to the following Bills:—

- (i) The Sugar (Special Excise Duty) Bill, 1959, passed by Lok Sabha on the 17th December, 1959.
- (ii) The Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1959, passed by Lok Sabha on the 18th December, 1959.
- (iii) The Indian Tariff (Amendment) Bill, 1959, passed by Lok Sabha on the 17th December, 1959.

# 6. Report of Committee on Subordinate Legislation

Shri Sinhasan Singh presented the Seventh Report of the Committee on Subordinate Legislation.

#### 7. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (i) Sixty-eighth Report on the Action taken by Government on the recommendations contained in the Thirty-ninth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Defence—Bharat Electronics (Private) Limited, Bangalore.
- (ii) Sixty-ninth Report on the Action taken by Government on the recommendations contained in the Fourth Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Education—Elementary Education.
- (iii) Seventieth Report on the Action taken by Government on the recommendations contained in the Sixty-first Report of the Estimates Committee (First Lok Sabha) on the Ministry of Transport—Inland Water Transport.

## 8. Statement by Deputy Minister of Finance

The Deputy Minister of Finance made a statement correcting the reply given on the 4th December, 1959 to a Supplementary by Shri Harish Chandra Mathur on Starred Question No. 585 regarding Financial and Accounting procedure.

#### 9. Government Bill-Passed

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The Motor Vehicles (Amendment) Bill, 1959

The motion for consideration of the Bill was moved by Shri Raj Bahadur.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Raj Bahadur.

The motion was adopted and the Bill was passed.

#### 10. Motion re: Modification of Coal Mines Rescue Rules, 1959

Fifteen motions regarding modification of the Coal Mines Rescue Rules, 1959, were moved by—

- (1) Shri Satis Chandra Samanta
- (2) Shri T. B. Vittal Rao
- (3) Shri Abid Ali

The following members took part in the debate:-

- (1) Shri T. B. Vittal Rao
- (2) Shri Satis Chandra Samanta
- (3) Shri Aurobindo Ghosal
- (4) Dr. G. S. Melkote

Shri Abid Ali replied to the debate.

The following motions moved by Sarvashri Satis Chandra Samanta and Abid Ali were adopted:—

- (1) This House recommends that in the Coal Mines Rescue Rules, 1959, laid on the Table on the 6th August, 1959, in sub-rule (2) of rule 3, after the words "The President" the words "in consultation with the members of the Committee" be inserted.
- (2) This House recommends that in the Coal Mines Rescue Rules, 1959, laid on the Table on the 6th August, 1959, after sub-rule (5) of rule 39, the following sub-rule be added, namely:—
- "(6) Whenever the Superintendent or a person authorised by him or an Inspector specifically requires air sample(s) to be collected by a brigade, the leader of the brigade shall carry an air sampling apparatus."
- (3) This House recommends that in the Coal Mines Rescue Rules, 1959, laid on the Table on the 6th August, 1959, after item No. (15) of Schedule I, the following item be added, namely:—
  - "(16) Two portable Haldane Gas Analysis Apparatus or similar apparatus."

All other motions were negatived.

## 11. Motion re: Modification of Petroleum and Natural Gas Rules, 1959

One motion regarding modification of the Petroleum and Natural Gas Rules, 1959, was moved by Shri T. C. N. Menon.

Shri Keshava Deva Malaviya replied to the debate.

On the motion the House divided, Ayes 29; Noes 169.

The motion was accordingly negatived.

## 12. Motion re: Reports of Orissa Mining Corporation

Shri Chintamani Panigrahi moved the following motion:-

"That this House takes note of the First and Second Annual Reports of the Orissa Mining Corporation (Private) Limited for the years 1957 and 1957-58, laid on the Table of the House on the 16th February and 19th November, 1959 respectively."

The following members took part in the debate:-

- (1) Shri Diwan Chand Sharma
- (2) Shri Keshava Deva Malaviya

Shri Chintamani Panigrahi replied to the debate.

The motion was adopted.

(Lok Sabha adjourned at 3.45 p.m. and re-assembled at 4 p.m.)

# 13. Discussion on Matter of Urgent Public Importance

Shri J. B. Kripalani raised a discussion on the letter received from the Chinese Premier in reply to the Prime Minister of India's letter dated the 16th November, 1959.

# The following members took part in the debate:-

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri R. K. Khadilkar
- (3) H. H. Maharaja Shri Karni Singhji of Bikaner
- (4) Dr. Ram Subhag Singh
- (5) Shri Braj Raj Singh
- (6) Shri Kamalnayan Jamnalal Bajaj
- (7) Shri Atal Bihari Vajpayee
- (8) Shri Jaipal Singh
- (9) Dr. Sushila Nayar

Shri Jawaharlal Nehru replied to the debate.

(Lok Sabha adjourned sine die at 6.33 p.m.)

M. N. KAUL, Secretary.